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4/16/2015 - PRP&P

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Report on the visit of Ajay Kumar, Special Rapporteur, NHRC, Central West Zone, to Sabarmati Central Jail Ahmedabad, Gujarat on 10-12/09/2014

Jail Profile and History:

Central Prison Ahmedabad is the biggest of 4 Central Prisons of Gujarat State. Construction of Ahmedabad Central Prison was started in year 1891 and was completed in year 1894. It is located in Ahmedabad city. This is a high security prison. Prisoner's sentenced to life Imprisonment from Ahmedabad District are kept in this prison.

This is a Historical and Heritage Jail closely associated with India's Freedom Movement. In this jail Indian freedom fighters like Father of the Nation revered Mahatma Gandhi (from 11-03-1922 to 20-03-1922). Lokmanya Balgangadhar Tilak (from 23-07-1908 to 13-09-1908) revered Kasturba Gandhi (From 17-03-1932 to 21-09-1932) and Sardar Vallabhbai Patel were in imprisoned.

During the India's Independence struggle Matatma Gandhi, Lokmanya Bal Gangadhar Tilak, Sardar Vallabhbai Patel and Kasturba Gandhi were kept in this prison.

Central Prison Ahmedabad has been divided in to two parts. In Central Prison Ahmadabad Part-1 convicted prisoners are kept while under trial prisoners are kept in Central Prison Ahmedabad Part-2. Central Prison Ahmedabad Part-2 has been started since 14-04-2010 where only under trial prisoners are accommodated.

There are 200 Hard Core Cells in Central Prison where 47 accused involved in Serial Bomb Blasts Case are kept. In Central Jail Ahmedabad a total of 47 accused of serial bomb blast cases are kept. They have serial bomb blast cases, registered against them in different state of India. They are kept in Hard Core Cell among tight security.

Against these 47 accused cases are registered for grievous offence under IPC Section 120 B, 121 A, 124 A, 153 B, A, 302, 307, 326, 427, 465, 468, 471 and Explosives Substance Act Section 3, 5, 6, 7 and unlawful activities (prevention act) Section-10, 13, 16, 18, 19, 20, 23, 38, 39, 40 and damage to Public Property Act Section 3, 4 and Arms Act Section 25(1), (B) (A) 27 and Information Technology Act Section 64, 66. These accused have cases of grievous nature against them in different states like Maharashtra, Madhya Pradesh, Delhi, Uttar Pradesh, Karnataka, Andhra Pradesh, Kerala and Rajasthan. They have 30 to 35 cases against each of them. Taking note of the grievous nature of these crimes the Gujarat Government has invoked section 268(1) Code of Criminal Procedure, 1973 against them.

Women prisoners both convicts as well as under trial are kept in Central Prison Part-1. There is a proposal to construct a separate women reformatory for Women prisoners.

Central Prison Ahmedabad has an Open Jail attached to it.

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This Central Prison Ahmedabad administratively controls the other district jails and sub jails as well as lock ups which are as follows:

The following regional jail are associated with Ahmedabad Central Prison.

1. Palanpur District Jail
2. Mahesana District Jail
3. Himmatnaga Sub Jail
4. Modasa Sub
5. Patan Subjail

The following lock ups also come under administrative control of Ahmedabad Central Prison :

1. Dehgaum Taluka lock-up
2. Viramgaum Taluka lock-up
3. Dhandhuka Taluka lock-up
4. Dholka Taluka lock-up
5. Sanad Taluka lock-up

**Open Jail:**

Central Prison Ahmedabad has an Open Prison/Jail attached to it The capacity of open jail is 60. As on 11-09-2014, 49 prisoners are lodged and working there. There are five large barracks to house the prisoners. In open jail the prisoners are engaged in doing agricultural and dairy work. There is a Live Stock centre in open jail in which 45 cows, 37 buffalos, 4 Ox, 11 Male calf, 66 Female calf, 2 bull, 46 female buffalos calf, 14 Male buffalos calf total 225 live stock are kept. Out of this 25 cows and 15 buffalos give approximately 175 Liters of milk daily. This milk is sold at the rate of the Rs.28/- per liter and the amount realized is deposited in the Prisoners Welfare Fund.

The urine of the cows kept in open jail is used for essence and making phenyl and these are sold in the market. For security of the open jail one Subedar and one Hawaldar are deployed on duty.

Open-jail-inmates are given cooked food from Main Jail kitchen. The prisoners in open jail are given 600 gms. of flour, 110 gms. of blackgram and 200 ml of milk in food.

In the Garden (Open Jail) there is Cow Rearing Centre where cows and buffaloes are reared. Milk produced is sold to Staff Members and Jail Canteen. In the farm fodder for cows and buffaloes is grown. The prisoners at open jail work on the farm, help rearing cows / buffaloes and also run a Bhajiya Centre.

The open jail is located just outside the main jail. Sick prisoners from open jail are taken to main jail clinic for treatment with security.

(2) **Land Building and Infrastructure:**

Central Prison Ahmedabad has total area of 71 acres which is divided into two parts (1) walled area of 39 acres (2) Open area of 32 acres. Out of the walled area of 39 acres, 6.43 acres are used for jail building. While in the Open area there are staff quarters and few acres of open land used for agriculture purpose. Jail wall's height is 6.25 meters while its length/breath is 310 mtrs X 510 mtrs. R.C.C. roads have been built in the entire jail.

There are three big tanks and a bore-well for supplying drinking water to prisoners. For the use of prisoners 6 nos. of R.O.plants in Central Jail Part -1. 3 nos. in new jail which is known as Central Jail part -2, and one in female yard are installed.

R O is installed and coolers have been provided for supply of water to the prisoner There is a sewage system as well as drainage of water well outside the jail premises.

Central Jail Ahmedabad-Part 1-as-well-as part-2 have separate single entry points.

For the safety and security, jail guards and S.R.P. are stationed in side the jail while S.R.P. Commandos Quarter Guards are stationed at the both main gate of jail. Small doors at main gates are used for entry and exit of prisoners as well as staff.

X-ray baggage scanners and door frame metal detectors are used in both the parts of the jail to prevent entry of unauthorized items in side jail. Hand metal detectors are used by jail officials engaged in the search of prisoners and staff.

There are 419 fixed camera and 52 PTZ CCTV camera installed in the jail premises which are being monitored round the clock by a team of 6 jail personnel through control room located in the part-1 of the jail.

Jail has three electric Generators one each stationed at Part-1, Part-2 and 200 Hard core cells which are used in case of non-supply of electricity which is a rare occurrence.

Ahmadabad Central prison Part-1 and Part-2 have installed D.C. Live Wire fencing on main wall compound. The whole area is well lit. Inside the premises connecting roads, water supply and sanitation facility is available.

Central Prison Ahmedabad Part-1 has 19 wards which has 42 big barracks and 360 cells and Part-2 has 4 wards which has 30 big barracks and 30 cells. In big barracks 30 to 50 prisoners are kept. The Smallest barrack in Ahmedabad Central Prison has dimension of 30 feet X 11 feet X 16 feet (Height). It has a capacity of three persons.

Administrative Office, Office of the Superintendent, Deputy Superintendent, Senior Jailor, Judicial Office and Interview Room are located at the main gate of both the parts of jail.

Adequacy of toilets and bathing platforms inside the two Jail as well as for women prisoners?

**Detail of toilet and bathroom available inside Central Prison :  
Ahmedabad -I**

No.	Subject	Inside barrack/cell	Outside barrack/cell
1	Toilet	397	35
2	Bathroom	382	34

**Detail of toilet and bathroom available inside Central Prison :  
Ahmedabad -2**

No.	Subject	Inside barrack/cell	Outside barrack/cell
1	Toilet	71	78
2	Bathroom	55	78

**Note :** There are many Single Cells where facility of attached bath rooms / toilets is available. Outside these Single Cells no bathrooms / toilets are provided for .

**Detail of toilet and bathroom available inside Female ward of Central Prison Ahmedabad**

No.	Subject	Inside barrack/cell	Outside barrack/cell
1	Toilet	08	03
2	Bathroom	04	03

**(3) Women Prison:**

The capacity of female prisoners in Part 1 of Ahmedabad Central Prison is 65 and Part 2 is 120 respectively. But due to overcrowding in Part-2, all the female prisoners under trial as well as convicts are kept in Part 1 of the Ahmedabad Central Prison.

The position as on 29-10-2014. U.T. Female prisoner are 46, Convict Female prisoner are 42, Detenue Female prisoner are 02 totaling 90. The government has accorded sanction of a separate female reformatory with a capacity of 150 and construction of which will start shortly..

For female prisoners the following facilities are available:

**Library:** As per requirement books are made available to female prisoners from main Jail library.

**Hospital :**

A Medical Officer and two nurses are stationed in side the female ward. Moreover Specialized camps are organized for them with the help of N.G.O. and Civil Hospital, Ahmedabad. If further treatment is required, prisoners are referred to Civil Hospital, Ahmedabad.

**Recreational Facilities:**

For entertainment / recreation of female prisoners various entertaining programmes are organized inside the female ward like Religious Bhajans, Yoga Camps, Art of Living Camps, Garba Programmes with the help of various N.G.O.

Crèches are made available for children of female prisoners inside the female ward.

The female prisoners are given training in Toy Making, Beauty Parlor Courses, Computer Training, Meena Karigari Art Work under guidance of various N.G.O.

(4) **Jail Capacity and Occupancy**

(a)

Sr. No.	Name of Jail	Capacity	Average occupancy
1	Central Jail Ahmedabad Part-1	2056	1560 70/75%
2	Central Jail Ahmedabad Part-2	530	1072 180/200%

1. In Part-1 against the total capacity of 2056 there are only 1560 prisoners which is nearly 70 to 75%.
2. In Part-2 against the total capacity of 530 there are 1072 prisoners which comes to nearly 180 to 200%.

Note: Construction of G+1 at Part-2 on the existing barrack is undergoing for reducing overcrowding from 180-200%. As per conditions laid down in tender, the work in G+1 section-2 will be completed by January-2015 and approximately 140 prisoners can be kept in it.

(b)

Report on average occupancy for last 5 years.

Year	A'bad Central Jail No.01			A'bad Central Jail No.02		
	Total	Monthly	Per Day	Total	Monthly	Per Day
2009-10	1101561	91797	3018	--	--	--
2010-11	755705	62975	2070	474957	39580	1301
2011-12	630987	52582	1729	468655	39055	1284
2012-13	525981	43832	1441	518323	43194	1420
2013-14	382484	31874	1048	465842	38820	1276

(5) **Man Power**

To manage all affairs of Jail Administration following staff is working:

Sr. No.	Name of Post	Sanctioned	Working	Vacant
1	Superintendent	01	01	--
2	Deputy Superintendent	02	--	02
3	Jailor Gr.I	03	02	01
4	Jailor Gr.II	19	05	14

Note: Jailor Gr.II one is Suspended. . As on 01-11-2014 the total sanctioned strength of Jailor Gr.II is 19, of which only 5(five) are posted which includes one who is suspended. Recruitment process for the filling of the remaining vacant 14.

**Medical Staff**

Sr. No.	Name of Post	Sanctioned	Working	Vacant
1	Physician	2	1	1
2	General Surgeon	1	1	0
3	Medical Officer(Male)	5	4	1
4	Medical Officer(Female)	1	1	0
5	Sr.Pharmacist	1	1	0

6	Jr. Pharmacist	5	5	0
7	Lab. Technician.	1	1	0
8	X-ray Technician.	1	1	0
9	E.C.G. Technician.	1	1	0
10	Brothers(Male Nurse)	2	1	1
11	Sister (Female Nurse)	2	2	0
12	Dresser	1	1	0

**Ministerial Staff**

Sr. No.	Name of Post	Sanctioned	Working	Vacant
1	Administrative Officer	1	0	1
2	Acct. Officer	1	0	1
3	Office Suptd.	2	2	0
4	Head Clerk	3	3	0
5	Sr. Clerk	15	11	4
6	Jr. Clerk	17	2	15
7	Clerk-Cum-typist	1	0	1
8	Gujarati Typist	1	0	1

**Security Staff**

Sr. No.	Name of Post	Sanctioned	Working	Vacant
1	Subedar	21	18	3
2	Hawaldar	59	59	0
3	Sepoy (Male)	220	217	3
4	Sepoy (Female)	-	-	-
5	Sepoy-cum-Driver	5	0	5
6	Metron	3	2	1
7	Cook	3	1	2
8	Driver	1	0	1

Note: Two S.R.P. Company and One S.R.P. Commando Platoon is deputed for security of jail duty. For such a big jail only 1 post of driver and that too is vacant.

**Technical Staff**

Sr. No.	Name of Post	Sanctioned	Working	Vacant
1	Factory Manager	1	1	0
2	Weaving Master	1	1	0
3	Sales Manager	1	1	0
4	Industrial Jailor	2	0	2
5	Carpentry Supervisor	1	0	1
6	Carpentry Teacher	1	0	1
7	Mistry	1	0	1
8	Loom Fitter	1	0	1
9	Sr. Tailor Master	1	0	1
10	Jr. Tailor Master	1	0	1
11	Weaving Asst.	3	0	3
12	Bakery Instructor	1	0	1
13	Binder	1	1	0
14	Agriculture Asst.	1	0	1
15	Foreman	1	0	1
16	Teacher(Library)	1	0	1

17	Music Teacher	1	1	0
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As on 01-11-2014 the total sanctioned strength of technical staff is 20 (twenty) only 5 for posts are filled. Of the remaining 15 vacant posts one post of weaving assistant & one post of fore man are filled on contract basic.

**Pay Scale of different category of employee**

Name Of Post	Pay Band	Grade Pay	Required Grade Pay
Superintendent	15600-39100	6600	
Deputy Superintend	15600-39100	5400	
Jailor Gr.I	9300-34800	4600	
Jailor Gr.	9300-34800	2800	
Subedar	5200-20200	2400	
Hawaladar	5200-20200	1900	
Sepoy(Male)	4440-7440	1650	
Sepoy (Female Male)	4440-7440	1650	
Matron	4440-7440	1650	
Physician	37400-67000	8700	
General Surgeon	15600-39100	6600	
Medical Officer(Male)	9300-34800	7600	
Medical Officer(Female)	9300-34800	7600	
Sr.Pharma.	9300-34800	4200	
Jr.Pharma.	9300-34800	4200	
Lab. Tech.	5200-20200	1900	
X-ray Tech.	9300-34800	4400	
E.C.G. Tech.	5200-20200	1900	
Brothers(Male Nurse)	5200-20200	2400	
Sister (Female Nurse)	5200-20200	2400	
Dresser	5200-20200	1900	
Factory Manager	9300-34800	4200	
Weaving Master	5200-20200	1900	
Sales Manager	9300-34800	4200	
Industrial Jailor	5200-20200	2800	
Carpentry Supervisor	5200-20200	2800	
Carpentry Teacher	5200-20200	1900	
Mistry	4440-7440	1650	
Loom Fitter	5200-20200	2400	
Sr. Tailor Master	5200-20200	2800	
Jr. Tailor Master	5200-20200	1900	
Weaving Asst.	5200-20200	2800	
Bakery Instructor	5200-20200	1900	
Binder	5200-20200	1900	
Agriculture Asst.	5200-20200	2800	
Foreman	5200-20200	2800	
Teacher(Library)	5200-20200	2400	
Music Teacher	5200-20200	1900	
Admn. Officer	9300-34800	4600	
Acct. Officer	9300-34800	4600	

Office Suptd.	9300-34800	4400	
Head Clerk	9300-34800	4200	
Sr. Clerk	5200-20200	2400	
Jr. Clerk	5200-20200	1900	
Clerk-Cum-typist	5200-20200	1900	
Gujarati Typist	5200-20200	1900	
Sepoy-cum-Driver	5200-20200	1900	
Driver	5200-20200	1900	

#### 07. Staff Quarters and Barracks for the Staff

Jail Premises have 208 quarters for the residential facility of the Jail Staff. 26 quarters are unsafe and not fit for occupation. Other quarters are in good condition and allotted to the respective employees and occupied by them.

Ninety percent of staff posted at Central Prison Ahmedabad are allotted staff quarters. Those who have their own accommodation in the city are paid rent allowance as per the govt. rules.

Staff barracks is also situated where the security staff stays for the duty purpose like S.R.P.

There is play ground in the campus of Central Jail Ahmedabad for the staff. In the premises facilities such as road, light and water supply and sanitation are also available.

Government of Gujarat has granted permission and started construction of for 232 quarters for officers/staff. Recently for the newly appointed staff in B, C and D category construction of new 232 quarters are in progress. Of which as per terms of the contract basic construction of 32 quarters of C/D category will be over by January 2015 and 200 quarters of 'B' category will be over by March-2015.

#### 08. Category wise details of Prisoners at Central Jail Part 1

As on 11-09-2014

Sr.	Category of the prisoner	Male	Female
1	Convict	1020	52
2	Under Trial	417	49
3	Detenne	00	05
4	Open Jail	47	00
		1590	106

#### Category wise details of Prisoners at Central Jail Part-2 on Dt.11/09/2014

Sr.	Category of the prisoner	Male	Female
1	Convict( Warder Watchman)	42	00
2	Under Trial	1347	00
3	Detenu	115	00
4	Open Jail	00	00
		1504	00

Note:- There are 417 Under Trial Prisoners Of New Jail Kept a Bhagatsingh ward of Central Jail Part 1. So effective number of under trial at the moment is 930 only.

Detenu are the prisoners, detained by Home Deptt Govt. of Gujarat, under PASA (Prevention of Anti Social Activities Act,1985) and COFEPOSA (Conservation of Foreign Exchange & Prevention of Smuggling Act, 1947)



**(A) Breakup of the under trial prisoner as per their custody**

Sr. No.	Period	Male Prisoners	Female prisoner/children	Other
1	Up to three months	191	20	N.A.
2	3 to 6 months	160	6	N.A.
3	6 months to 1 year	368	12	N.A.
4	1 to 3 year	305	8	N.A.
5	3 to 5 year	287	3	N.A.
6	Above than 5 years	36	00	N.A.
	Total	1347	49	N.A.

**(B) Breakup of the convict prisoners as per their sentence.**

Sr. No.	Period	Male Prisoners	Female prisoner/children	Other
1	Capital Punishment	2	0	2
2	Life Imprisonment	289	36	325
3	10 -13 years	195	10	205
4	7 to 9 years	154	2	156
5	5 to 6 years	128	1	129
6	2-4 years	100	2	102
7	1 less than 2 years	74	1	75
8	6 months less than 1 year	86	0	86
9	3 months less than 6 months	38	0	38
10	Less than 3 months	2	0	2
	Total	1066	52	1119

**Brief Note on prisoners facing Capital Punishment.**

No.	Name	Name of Police Station	Name of Court	Date of Sentence	I.P.C.	Sentence	Fine	i/d	Remarks
1	Bhavan Bhikhu	Jamnagar P.S. 11/2011	3rd Addl. Sessions Court, Jamnagar	30-07-11	302,201,34	Capital punishment	Nil	Nil	The prisoner was awarded capital punishment for gruesome murder of three persons. His Criminal Appeal No.521/2014 is pending at High Court.

2	Anvarbeg Amirbeg	NCB/ AZ(9 )/ 1999	Spl. Judge F.S.T. Court 4 Nadia d, Gujar at	29-08-08	NDPS Act- 8 (C), 20 (B) 29	Capit al punis hmen t	The prisoner was awarded capital punishment for gruesome murder of three persons. His Criminal Appeal No.521/2014 is pending at High Court.
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### **09- Factory for the Prisoners / Jail Industry.**

Factory Building is located within jail premises. There are 8 wards. Each ward has been developed as a work shop.

Central Prison Ahmedabad along with Gujarat Jail Administration has been undertaking vocational skill development programme for convicted prisoners so that when they are released they may start their own small enterprise.

During vocational training they are paid wages in addition to their learning various skills.

The inmates are trained in various skills as listed below:

1. Weaving
2. Carpentry
3. Bakery
4. Stitching of Clothes
5. Book-binding
6. Washing
7. Snacks
8. Chemical.

#### **(a) Weaving Section :**

Weaving Section undertakes weaving of those items which are ordered by various Government Agencies.

At present this section weaves items for Government Agencies as given below:

- (1) 90 c.m. White Files (2) 200 c.m. Red Tag. (3) Narrow tap (4) Dusters (5) Super Dungari Cloth. (6) Hospital Cloth. (7) Police Carpet and this section also weaves items for General Public as given below:  
(1) Towel (2) Bed Sheet (3) Niwar Pati (4) Dari (5) Turkish Towel

#### **(b) Carpentry Division:**

The Carpentry section takes orders for manufacturing various furniture items from Government Departments. It manufactures and sells all types of furniture items like Sofa Set, Bed, Dining Table, Cup Board, Steel Safe, Steel Bed, School Benches etc.

#### **(c) Bakery Section:**

All types of bakery items like Bread ,& Biscuits are supplied to various Government Hospitals. Other items like Bhujjiya, Sakkarpala, Sev, Ganthiya etc. are sold to General Public.

**(d) Stitching Section:**

Many items like Tents, Bags, Travelling Bags, School Bags, Beddings, Dresses for Home Guards, Shirts, Pants etc. are stitched by Stitching Dept.

**(e) Book-binding:**

This section takes up printing job of various types of Application Forms, Printing of Files for Government Departments. It also takes up printing of Cards, Marriage Invitation Cards for General Public. It also takes up job of binding.

**(f) Washing Section:**

This Section takes up job of Washing and Ironing of private clothes.

**(g) Bhajiya House and Sales Room:**

Tasty Bhajiya are served at selling Counter located at Subhas Bridge Corner which is nearly 1 km from Jail premises. There is also a Sales Counter over there for selling Jail products to General Public.

**(h) Chemical Section:**

Chemical section produces and sells items like Liquid Soap, Limada Soap, Shikakai Soap, Packed Cow Urine etc.

**List of Production and Selling of items:**

Sr.No.	Year	Production (No. of items)	No. of Prisoners	Sales (Rs. In lacs)
1	2009-10	3.58 lacs	493	2.83
2	2010-11	3.67 lacs	373	2.95
3	2011-12	4.91 lacs	445	3.9
4	2012-13	5.02 lacs	315	3.78
5	2013-14	5.11 lacs	313	6.1
6	April-14 to July -14 (4 months )	1.61 lacs	365	1.19

**10. Number of Vehicles:**

The jail has vehicles like Ambulance, Mini Bus, Tractors, Tavera, Sumo Vikta, Tata specio, Chhota Hathi, Loading Van & Motor Cycle all are in working order.

Ahmadabad Central prison has different types of vehicle and is used for the following purpose.



**Ambulance:** This vehicle is used when in the doctor opinions that there is an emergency and an accused prisoner is required to be sent to Civil or any other Hospital in Ahmadabad for further treatment.

**Mini Bus :** It is used to carry trainees of jail staff training school to other jails and it is also allowed for personal use to govt. servant on the payment basis decided by govt. rules.

**Tractor:** This is used for agricultural purpose in open jail.

**Tavera:** This is used for carrying Jail Superintendent for official work to other govt. offices.

**Sumo VICTA:** This is used by jail officers to go to Gujarat High Court, Local Court for official work. It is also used for carrying jail officials for the purpose of work related to treasury office.

**Tata Spacio:** Used by Factory & Ration department for the purchase of useful things required for the jail use.

**Chhota Hathi:** This is used for transporting inside the jail the material for industries & ration department and also for goods pertaining to Bhajiya house.

**Loading Van:** It is used by ration department for bringing Wheat, Rice etc. from Govt. ration godown and also for carrying the goods produced in jail industries to other jails.

**Motorcycle:** It is used for works of treasury, jail dispensary, local city work, carrying Dak/Mail and other official work.

#### **11. High Risk Prisoners:**

1. Prisoners involved in gang and hard core criminal activities are kept in 200 Hard Core Cells & High Security wards.

#### **12. Condition of Prisoner's:**

The capacity of Ahmedabad central prison Part-1 is 2056 and average occupancy of the jail is about 75 % so there is no overcrowding in the jail. Under trial prisoners are kept separately in Jail Part-2. It is overcrowded by 200%. Construction of G+1 at Part-2 on the existing barrack is undergoing for reducing overcrowding.

#### **13. Custodial Death since 2008 of Convicts**

<b>I. Male Custodial Death ( convicted prisoners ) since 2008</b>					
Sr.No.	Sentence	Name of Prisoner	Date of Death	Age	Date of Admission
1	RI	Bashir Daud	05/10/2009.	52	2/5/2003.
2	RI	Ramji Ravabhai	13/09/2010.	58	7/2/2005.
3	RI	Mahemud Miya Isha Miya	03/06/2008.	49	23/09/2001.
4	RI	Dahya Prahaladbhai	18/11/2010.	61	2/5/2007.

5	RI	Jethuji Kunvaraji	05/01/2009.	69	24/08/2004.
6	RI	Bharat Shankarbhai	07/08/2008.	59	16/06/2001.
7	RI	Salimkha Ahemadkhan	14/07/2009.	63	19/09/2002.
8	RI	Ratilal Kunvaraji	04/09/2009.	58	27/02/2002.
9	RI	Viraji Dhanaji	16/10/2010.	53	29/06/2004
10	RI	Hajaratvali Hajaratkhan	03/10/2009.	64	09/04/2005.
11	RI	Natvar Manilal	03/03/2009.	58	21/08/2007.
12	RI	Shaifuddin Amijibhai	14/02/2011.	53	02/08/2005.
13	RI	Ratanaji Madaraji	04/01/2012.	55	07/11/2007.
14	RI	Mohanlal Parasan	04/06/2010.	63	15/09/2005.
15	RI	Mukhlal Sahadev	24/07/2008.	68	02/012/2002.
16	RI	Kaluji Motiji	07/09/2008.	58	29/05/2003.
17	RI	Hajluji Vanaji	22/08/2010.	56	14/02/2005.
18	RI	Abhesinh Shanbhusinh	18/02/2013.	61	21/10/2006.
19	RI	Ajamalaji Adharaji	16/02/2008.	59	02/10/2002.
20	RI	Vijay Kashinath	24/07/2009.	62	15/01/2001.
21	RI	Praful Maganlal	20/07/2011.	58	12/02/2005.
22	RI	Kala Bhikhabhai	13/03/2013.	49	05/09/2007.
23	RI	Vinod Tapubhai	26/03/2008.	59	12/08/2001.
24	RI	Singa Nanabhai	10/05/2009.	63	18/09/2001.
25	RI	Bhikha Chanparajbhai	04/03/2008.	59	12/07/2002.
26	RI	Ezaz Bachubhai	05/02/2013.	58	01/12/2009.
27	RI	Pravin Budhabhai	26/01/2008.	63	06/10/2002.
28	RI	Salim Habibbhai	27/05/2008.	59	13/01/2003.
29	RI	Jiva Somabhai	09/02/2008.	49	19/07/2001.
30	RI	Sanjay Sajanmal	20/03/2008.	58	16/08/2003.
31	RI	Sultan Rayabbhai	09/01/2008.	69	18/09/2003.
32	RI	Karim Musabhai	12/04/2014.	58	01/09/2007.
33	RI	Raja Devabhai.	08/09/2008.	54	19/04/2001.
34	RI	Deva Harabhai	03/05/2010.	65	14/06/2004.
35	RI	Ratna Khetabhai	27/04/2011.	57	14/07/2007.
36	RI	Ashok Bhimarav	28/07/2011.	62	01/06/2007.



37	RI	Yusuf Faridbhai	05/07/2008.	59	24/09/2002.
38	RI	Manji Bijal	12/03/2010.	54	28/09/2005.
39	RI	Ashwin Prahaladbhai	19/08/2009.	58	11/05/2004.
40	RI	Bharat Kalubhai	24/12/2009.	65	12/04/2004.
41	RI	Mustak Abubhai	18/12/2009.	67	09/02/2005.
42	RI	Gulabsinh Ballusinh	05/07/2008.	57	17/06/2002.
43	RI	Ashok Harchand	25/10/2008.	53	14/08/2001.
44	RI	Anil Revabhai	09/12/2008.	56	07/06/2002.
45	RI	Parshottam Mulajibhai	22/07/2008.	67	12/03/2003.
46	RI	Desharaj Ysadrarn	18/11/2010.	59	05/03/2006.
47	RI	Kishor Bachubhai	17/05/2010.	63	04/10/2004.
48	RI	Suleman Daudbhai	22/04/2010.	61	03/12/2005.
49	RI	Vinu Tapubhai	16/05/2009.	56	08/04/2003.
50	RI	Umarmiya Kasammiya	31/12/2008.	59	18/06/2004.
51	RI	Mangaji Fulaji	13/11/2011.	51	09/07/2005.
52	RI	Dinesh Shankarbhai	19/08/2008.	56	07/09/2004.
53	RI	Chandu Zaverbhai	19/05/2010.	59	09/11/2004.
54	RI	Bharat Sajabhai	20/11/2008.	63	16/07/2003.
55	RI	Arjan Punabhai	02/12/2011.	68	25/1/2007.
56	RI	Abu Bakar Siddiki	28/01/2013.	61	15/07/2006.
57	RI	Mani Subaiya	25/10/2011.	58	14/10/2006.
58	RI	Ramesh Atmaram	21/03/2010.	59	12/07/2004.
59	RI	Kirti Alashibhai	16/06/2011.	65	25/12/2006.
60	RI	Atmaram Punjaji	06/03/2013.	52	19/04/2006.
61	RI	Kunvaraji Bhemaji	28/04/2011.	59	14/06/2006.
62	RI	Hasmukh Gordhanbhai	27/04/2010.	48	13/09/2004.
63	RI	Punaji Dhanaji	03/02/2010.	53	03/04/2005.
64	RI	Ganapat Talaji	09/04/2009.	69	18/03/2003.
65	RI	Jawanaji Lalaji	28/01/2009.	54	15/04/2004.
66	RI	Bhalo Valamaji	24/08/2012.	59	14/04/2005.
67	RI	Devaram Vasharambhai	20/04/2012.	45	03/01/2006.
68	RI	Afasarhusen M.husen	14/07/2011.	52	09/08/2005.
69	RI	Babu Mafabhai	27/03/2008.	58	18/07/2003.

70	RI	Kalpesh Chhaganbhai	16/08/2011.	64	08/01/2007.
71	RI	Gulabnabi Mahammad	19/12/2008.	52	04/09/2003.
72	RI	Rajbasha Ramajanasha	01/05/2008.	59	17/11/2003.
73	RI	Omkarnath Sanjukak	07/03/2013.	58	14/05/2006.
74	RI	Khoda Nathabhai	21/01/2013.	54	12/07/2006.
75	RI	Mala Kathalbhai	30/10/2008.	59	06/04/2003.
76	RI	Momaysa Nathabhai	16/07/2012.	61	24/01/2006.
77	RI	Jivan Dahyabhai	14/10/2011.	63	18/06/2005.
78	RI	Mahesh Chhaganbhai	08/09/2008.	54	03/07/2003.
79	RI	Umar Kasambhai	10/11/2008.	56	14/09/2003.
80	RI	Dahya Dalabhai	10/07/2009.	62	02/06/2002.
81	RI	Ibrahim Mamadbhai	01/01/2009.	68	23/12/2001.
82	RI	Kanaiyalal Shantilal	24/10/2011.	62	16/07/2007.
83	RI	Karshan Haribhai	23/01/2010.	54	19/12/2005.
84	RI	Mustak Vajir M.	23/09/2009.	49	13/04/2004.
85	RI	Melver Moris Pais	14/02/2009.	51	19/10/2003.
86	RI	Punja Rudabhai	13/03/2009.	53	15/07/2003.
87	RI	Budha Bachubhai	01/07/2010.	59	14/09/2004.
88	RI	Manaji Punjaji	15/09/2013.	57	14/06/2006.
89	RI	Alimahammad Musabhai	21/07/2011.	62	13/04/2004.
90	RI	Jota Kanjibhai	20/05/2012.	67	04/03/2006.
91	RI	Kalu Vikrambhai	27/06/2013.	53	17/01/2006.
92	RI	Chhutu Jafarbhai	04/09/2010.	59	18/01/2005.
93	RI	Mahammad Salimbhai	10/01/2013.	54	01/06/2006.
94	RI	Kishan-Rupabhai	19/07/2012.	59	08/03/2006.
95	RI	Sukhabhai Valjibhai	02/02/2011.	58	08/12/2005.
96	RI	Lalji Kurajibhai	07/01/2012.	53	12/07/2005.
97	RI	Ashok Indraprasad	29/01/2014.	51	02/05/2007.
98	RI	Viraji Ditaji	12/02/2011.	62	09/02/2005.
99	RI	Surendrasinh Ranjitsinh	01/04/2014.	61	13/07/2008.
100	RI	Malaji Prabhuji	03/06/2012.	67	19/07/2006.
101	RI	Arajan Nagajibhai	08/04/2012.	58	23/12/2005.
102	RI	Ghanshyam Chimanlal	09/02/2013.	57	19/04/2007.

103	RI	Naresh Babubhai	17/11/2012.	56	04/03/2005.
104	RI	Ashok Uttambhai	30/04/2014.	52	12/04/2008.
105	RI	Arvind Manilal	06/02/2009.	59	15/07/2003.
106	RI	Nikul Ramanlal	17/10/2013.	54	02/05/2006.
107	RI	Hasam Alad	27/09/2011.	61	14/09/2004.
108	RI	Dilavar Kasamasha	28/01/2008.	64	23/08/2003.
109	RI	Bharat Maangubhai	07/07/2009.	58	16/10/2003.
110	RI	Kanji Ramajibhai	26/04/2013.	53	14/09/2006.
111	RI	Kashinath Valaji	19/12/2012.	58	01/11/2006.
112	RI	Milan Jasawantbhai	14/06/2008.	63	01/04/2004.
113	RI	Mohan Babarbhai	07/07/2008.	61	09/12/2003.
114	RI	Ajit Bhikhabhai	29/06/2010.	58	18/02/2004.
1. Female Custodial Death ( convicted prisoners ) since 2008					
1	RI	Hiraben Balchandbhai	22/05/2014.	52	01/08/2007.

**Custodial Death since 2008 of Male Under Trials :**

Sr.No.	Name of the Under trial Prisoner	Age	Date of Admission	Date of Death
1	Rakeshbhai Dineshbhai	28	25/10/2009	08/11/2009
2	Suresh Jivrajbhai	52	29/12/2004	24/01/2010
3	Arvindsinh Pratapsinh	50	24/01/2010	01/02/2010
4	Jitendrakumar Baldevji	34	19/02/2010	01/03/2010
5	Mukesh Navindra	37	19/09/2009	07/03/2010
6	Rameshbhai Seghabhai	35	29/08/2009	10/05/2010
7	A. Gafur A. Safur	55	17/12/2005	13/05/2010
8	Bhupatbhai Mulubhai	31	Transfer from other Jail directly in Civil Hospital Ahmedabad	19/08/2010
9	Bhupatsinh Mansangsih	40	Transfer from other Jail directly in Civil Hospital Ahmedabad	27/08/2010



10	Mahesh Muljibhai	27	25/06/2010	07/09/2010
11	Amiruddin Kasambhai	65	14/09/2010	27/09/2010
12	Govindbhai Hirabhai Dhabhi	27	22/10/2010	03/01/2011
13	Mohd. Hanif Mohd.gafar		06/08/2009	25/01/2011
14	Nanubhai Shankarbai Panchal	52	31/10/2010	21/01/2011
15	Hemubhai Labhubhai	43	28/07/2011	09/09/2011
16	Tarsing @ Kaliyo Narsibhai	27	25/06/2010	18/11/2011
17	Anil @ Montu Kaluramji	32	29/08/2011	04/12/2011
18	Pradip Bhaskarbai Ayer	37	17/03/2012	26/03/2012
19	Mohsin @Chino Babubhai Malek	30	12/11/2009	19/12/2012
20	Ramesh Munna Bherabhai Chhara	44	30/09/2009	28/07/2013
21	Charansing Kaiyansing chikligar	21	28/08/2012	13/09/2013
22	Manojbhai Vadilal Shah	60	12/12/2013	27/12/2013
23	Bachubhai Bisabhai Sipai	45	22/06/2013	05/04/2014
24	Natvarbhai Pethabhai Solanki	45	22/06/2014	27/06/2014
25	Asiq Ismail Malek	30	05/02/2014	05/07/2014
26	Kiran @ Vasant Mulashankar Jani	51	10/02/2014	17/07/2014
27	Hitesh @ Munno Ramanlal Gajjar	38	27/01/2014	04/08/2014
<b>Sr.No.</b>	<b>Name of the Female Under trial Prisoner</b>	<b>Age</b>	<b>Date of Admission</b>	<b>Date of Death</b>
1	Sunita Raja Kasab (Baby)	25	22/10/2010	19/12/2010
2	Roshanbeg Sameerbeg Mirza	40	20/01/2012	27/01/2012

## 2. Infirm - Convicted Prisoners :

No.	Prisonr's no.	Prisoner's name	Age	Remarks
1	13726	Pravin Balchandbhai	44	Polio Both Legs
2	5299	Babu Dhulabhai	55	Polio Both Legs
3	14256	Sursh Kantibhai	37	RMP both lower limb
4	14268	Piyush Babubhai	35	Polio Both lower limbs
5	10037	Ishwaraji Ramsangaji	45	Rt.upper Limb Amputation
6	10222	Balsangaji Kaluji	41	Left Leg Paralysis

## 2. Infirm - Undertrial Prisoners:

No.	No.of Prisoner	Name of Prisoner	Age	Remarks
1	1336/14	Ibrahimsha Mohamadsha	65	Right Leg Polio
2	407/14	M.Faruk M. Hasim	30	Short Leg After trauma
3	8812/14	Raju Ranchhodbhai	35	Polio Left Leg
4	610/14	Intekhab Rafik	40	Right Upper Limb Polio
5	729/14	Kansing Mohansing	23	Polio BOTH LEGS
6	951/14	Mangusing Tansing	35	Polio BOTH LEGS
7	8892/14	Manoj Sureshbhai	22	Right Leg Polio
8	8657/14	Abhay Manishankar	52	Rt.Side Hip Paralysis
9	7680/14	Mukesh Amrutbhai	28	Polio BOTH LEGS
10	8068/14	Raymal Mayabhai	22	Rt.leg Polio

### 15(a). Interaction with under trial Female Prisoners.

#### 1 U.T. Prisoner Husenabibi Firozsha

a. She is detained in prison since dt.12-07-2014 For Police station 124/14 under IPC 302,141,143,144,120B She has no complaint.

b. (b). Interaction with under trial Male Prisoners.

(b) U T Male Prisoner

#### 2 U.T.Prisoner No.194 Asadullah H.A. @Asalam Abubakar

a.—He is detained in prison since 23/07/2009 cc.No.38/09-Shahibaug.Police.Stn.236/08.U/S IPC 120-B,121-A,124-A,153-A,307,427,465 Explosive Sub 3-5-7,Un lawful Act.10,13,16,18,23 he has no complain.

3 U.T. Kailash Lalchand Dhobi detained in prison since 09-03-2002 in the case no.152/02 u/s IPC 143,147,148,149,302,332,336,395, 396,397,427, 435,186, 188, 120B . He requested for speedy trial and early disposal of his case.

4 U.T. Pravin Dineshbhai Parmar detained in prison since 04-12-2014 in the case no. Vastrapur P.S. I 448/13 u/s IPC 306,498,114. . He requested for speedy trial and early disposal of his case.

a.

5 Devang Rajeshbhai Dave and Parag Rajendra Dave detained in prison since 23-5-2013 and 19/5/14 in the case no. Isanpur P.S. 110/13 u/s IPC 302,506,435,114,135. . He requested for speedy trial and early disposal of his case.

6 UTP/1462 Parag Rajendrabhai – complained about delay in trial .Wanted Court to fix date twice in a month, so the trial could be expeditiously concluded and he had made bail application twice but did not received any reply from court.

7 UTP/844 Pravinchandra Laxmandas- bail application pending before Hon'ble Court.

**16. Interaction with convict Female Prisoners.-**

N0.	Name	Date of Sentence	s.c.no.	U/s	Imprisonment
1	Ramaben Manubhai	03/09/99	385/95	IPC 302,498-A	Life
2	Rehanabanu Mayuddin	07/07/03	107/98	IPC 302,34	Life
3	Punjiben Navganbhai	31/07/01	73/2000	IPC 302	Life
4	Jayshreeben Navganbhai	31/07/01	73/2000	IPC 302	Life
5	Sitaben Bhikhabhai	13/08/96	28/95	IPC 302	Life
6	Manjulaben Bhikhabhai	28/02/92	94/90	IPC 302	Life
7	Sunitaben Shivanand	21/01/12	302/11		8 Years.
8	Krishnaben Nilkanth	24/01/13	2397/01 to 2402/01	Nago.Act.138	32 Months.
9	Shobhaben @ Jiji Gandabhai	30/11/09	86/07	IPC 304 Part-1	10 Years.

**Note:-** as above mentioned Female Convict Prisoners had no complain and no requests either. 9 Female Convict had no request or complain : Sfrange.

**17. Details of Conviction of Foreign National Prisoners.**

Sr No.	No. & Name of prisoner	Name of police Station & Cri.Reg. No.	Name of Court	Date of Sentence	I.P.C.	Sentence	Fine	i./d.	Remarks
1	D/13761 - Azabako Fransis @ Emanyua I	NCB/AZ U/CR-05/2009	City Sessions Court, Court No. 11, A'bad	28/04/2011	NDPS Act - 8 (C), 21 (C), 29	10 YEARS	Rs.1.00 lacs.	6 months	Nigerian
2	d/14431 - Shahana waz Abdul Gafur Bhatti	Nara Police Station, Kutch-Bhuj - Cri.No. 02/2001	Addl.Sessions Court, Fast Track Court, Bhuj	14/10/2005	IPC- 121,122,123,120 B,Arms Act 25 (1),Foreign Act 13 (2),14,Explosive Sustance Act 4 ( B ), 5,6 Indian Passport Act 3/6	Life Imprisonment	1450/-	17 months	Pakistani

### 19. Under trial Foreign Prisoners.

The following foreign national prisoners are as under trial.

Sr. No.	Name and Address	Details of Case	Other Details
1	Priya @ Bebi Moni Kumar Resi:--- Village:Devda; ---Thana:Koyara Post:Ontabaniya Dist.Khilana, Bangladesh	IPC 489(2) ( C ) 120B	Case pending
2	Jedul @ Jeduldada Khalekbhai Shaikh Village: Novagram Thana:Kaliya, Dist Nadal, Bangladesh.	IPC 324,323,114	Case pending
3	Nurukhan @ Salman Nayankhan Khan Village: Bishanpur, Thana:Kaliya, Dist Nadal, Bangladesh.	Arms Act 25(1) B A	Case pending
4	Rakibul Hasan Sunnakhan Shaikh Village:Loskarpur Thana:Terokhada Dist.Kulana Bangladesh	Arms Act 25(1) B A	Case pending
5	Masudul @ Masu Noorbhai Yunusbhai Molangi Bangladeshi	IPC 506(1), 294(B) 114	Case pending
6	Mursalim Musiyar Shaikh Bangladeshi	IPC 380	Case pending
7	Ablul Raheman Ahmed Saleku Nizirian	IPC 406,465,420,114 ITA 66( C ) D	Case pending
8	Anjad Fesar Chimmato Malaviyan (South Africa)	N.D.P.S. Act 25(A) 1985	Case Pending
9	Masangano Animaria Malaviyan (South Africa)	N.D.P.S. Act 25(A) 1985	Case Pending
10	Ipcoc Inocent Promise Nigirian	IPC 406,420,114 ITA 66(A)	Case pending
11	Marshal Oni Ebuchi Azon Nigirian	IPC406,420,465,467,468 , 471, 120B IT Act 65,66	Case pending
12	Semual @ Ken Chukvuabuka Nigirian	IPC406,420,465,467,468 , 471, 120B IT Act 65,66	Case pending

### 20. Women Prisoner's

Under trial 49  
Convicted 52

### 21. Condemned Prisoners.

There are no condemned prisoners in Central Jail Ahmedabad.

### 22. Basic Amenities:

There are 10 R.O. Plants installed at various points in the Jail premises for supplying safe drinking water to prisoners. These R.O. Plants are looked after by a technical person specially designated for by Jail Administration. There are 7 bore-wells and 3 big tanks for non-stop supply of water to inmates for bathing, cleaning of clothes etc.

### 23. Right to Sanitation:

Ratio for prisoners to toilets is 7 (average) & washroom ratio is 10 (average every barrack has sufficient number of WCs and urinals. The latrines are of sanitary type with water available for flushing. Every month 100 gram of bathing washing soap and every week 14 gram oil are provided to all prisoners as per Jail manual. So far women and Sikh prisoners are concerned the scale of oil is 28 gram per week. Women Prisoners are also provided sanitary napkins as per requirement.

### 24. Power Supply

There is regular and constant supply of power from Torrent Electricity Ltd. Ahmadabad. There is no problem in power supply. However Central Jail Ahmedabad have four generator back up. Capacity of generator is 200 kva & 125 kva.

### 26. Food Supply

#### Diet of Different Categories of Prisoners

Sr.No	Particulars	Under Trial & Convict (Laboring)	Open Jail		Remark
1	Aata	0.450 gram	0.600 gram		Every day
2	Rice	0.100 gram	9		Every day
3	Mug-dal	0.100 gram	-		Every day
4	Toor dal	0.100 gram	0.010 gram ext		Mon, Wed, Friday
5	Chana dal	0.100 gram	0.010 gram ext		Tues, Thru, Sat
6	Besan	0.15 gram	-		Every Sunday
7	Refined oil	0.035 gram	-		Every day
8	Namak	0.015 gram	-		Every day
9	Marcha	0.005 gram	-		Every day
10	Lahsun	0.0005 gram	-		Every day
11	Gudd	0.030 gram			Mon to Sat
12	Gudd	0.0425 gram	-		Extra on Wednesday
13	Gudd	0.0425 gram			Every Sunday
14	Sugar	0.030 gram			Every day
15	Tea	0.004 gram	-		Every day
16	Dhaniya, rai, haldi, jeer	0.002 gram	-		Every day
17	Milk	0.100 gram	0.200 gram	Extra 0.50	Every day

				gram for curd on wed.	
18	Green vegetable	0.300 gram			Every day
19	Sing dana	0.020 gram	-		Frid to Sunday
20	Veg.ghee	0.015 gram	-		Wed to Sunday
21	Coconut oil man	0.014 gram	-		Every Sunday
22	Coconut oil woman	0.028 gram	-		Every Sunday
23	Coconut oil warder	0.014 gram			Every Sunday
24	Onion	0.25 gram	-		Every day
25	Chana	0.020 gram	-		Mon to Thurs.

**The Allotted Amount for Daily Diet For Prisoners is as Following.**

Sr.No	Particulars	Under Trial & Covict (Labouring)	Open Jail
	Amount of diet (in rupees)	39.20	44.25
1			

Food for both Open Jail and Main Jail prisoners is cooked and supplied from the mess inside the main jail premises. However the total weight of the food given to open jail prisoners is little more than the total weight of the food given to main jail prisoners. Since the quantity of food supplied to open jail prisoners is more, the cost of the food is little more than the cost of the food supplied to main jail prisoners. The cost of the food served to main jail prisoners is Rs.39.20 per prisoner per day while the cost of the food served to open jail prisoners is Rs.44.25.

**27. Bedding and Clothing:**

Under Trial Prisoners and Detenue Prisoners are provided bedding only as they are permitted to wear their own private clothes. So far, convicts are concerned they are provided both bedding and clothing by the Jail administration as per the chart mentioned below.

Sr. No.	Particulars	Time Period	Piece
1	Cotton Bed Sheet	18 Months	1
2	Quilt (Blanket)	7 Years	1
3	Mat	5 Years	1
4	Lower (Paijama)	6 Months	2
5	Kurta	6 Months	2
6	Shorts	6 Months	2
7	Pillow with Cover	1 Years	1
8	Cotton Thick Bed Sheet	5 Years	1
9	Towel	6 Months	1
10	Convict Cap	1 Years	1

**28. STD/PCO for Prisoners:**

Realizing the emotional need of communication with family & formal need to connect with advocate (in particular) Ahmadabad Central Jail Administration has full fledged facility of S.T.D. P.C.O. for all convicts and under trial prisoners (Except those prisoners who are involved in crimes like trading of

Drugs, Group Gang Rape, Terrorist activities and other serious offence). Every month four time Rs.5/- talk time of 5 minutes is available on 2 numbers verified by Jail Authorities to Prisoners.

### 29. Canteen for Prisoner

For meeting various needs of prisoners Ahmedabad Central Jail has put up a canteen. One prisoner can order up to Rs.800/- product which has been listed after analyzing the needs of prisoners during 'Jail stay'. About on average 2000 prisoners use this facility.

### 30. Education & Skill Development courses conducted inside prison as part of reformation of prisoners.

IN AN UNIQUE initiative to achieve 100% literacy rate of prisoners, under the programme of **Sakshar Bharat – Saraswati Yatra – Year 2013**, first time an institutional permanent curriculum based literacy initiative undertaken as partnership of Central – State Government / National Open School.

State Resource Centre, Ahmedabad – Mahila Samakhya – Sakshar Vibhag of Gujarat Government with already literate prisoners having educational qualification of matriculation and above as trainers for both male and female are undergoing one day Master Trainer programme in all four Central Prisons in the State.

#### A. Literacy and Elementary Programme.

Some literate prisoners are identified and appointed as teachers in each barrack who is teaching illiterate prisoners in barracks. Illiterate prisoner's exams are conducted regularly by Gujarat Vidhyapith and certificates are awarded to successful Prisoners. The prisoners are encouraged and motivated to pursue to higher education through NIOS-NOIDA.

These prisoners are granted admission in BPP courses offered by IGNOU and BAOU.

Around **1090 Prisoners** are benefited by the Literacy Programme conducted with the help of **Gujarat Vidhyapith Ahmedabad** who appointed educated Prisoners to teach illiterate Prisoners from the year **2010-2014 & Certificate are also awarded by (NIOS NOIDA U.P.)**

#### B. Higher Education Programme

Various Certificate & Degree Programmes are conducted with help of **Indira Gandhi National Open University Delhi, Dr. Babasaheb Ambedkar Open University Ahmedabad, Annamalai University Madurai Tamilnadu** which helped the Prisoners to get Higher Education which will help them to earn better living after they are released from Prison.

Sr.	SUB	IGNOU	BAOU	ANNA MALAI	TOTAL
1	BPP	302	44	--	346
2	CERTIFICATE	185	91	--	276
3	DIPLOMA	01	11	06	18
4	P.G.DIPLOMA	06	--	08	14



5	B.A./B.Com.	08	38	--	46
6	M.Sc.	--	--	03	03
7	M.A./M.Com.	09	1	--	10
8	M.B.A.	07	--	--	07
<b>TOTAL ...</b>		<b>518</b>	<b>185</b>	<b>17</b>	<b>720</b>

Higher education with the help of NIOS (National Institute for Open Schooling) in the year 2013-14 in which about 40 Prisoners applied for Basic Computing & Certificate in Computer Application.

Technical Education & Skill Training is provided to 110-Prisoners with support of ITI Saraspur Ahmedabad to enable them to secure jobs after their release

**LIST OF ADMISSION OF INMATE STUDENTS IN IGNOU SPECIAL CENTER 09132/D  
CENTRAL PRISON, AHMEDABAD-380027 OF LAST FIVE YEAR**

Year 2010		Year 2011		Year 2012		Year 2013		Year 2014	
M	F	M	F	M	F	M	F	M	F
30	0	204	2	148	11	1532	29	498	13

**LIST OF ADMISSION OF INMATE STUDENTS IN Dr.BABASAHEB AMBEDKAR OPEN  
UNIVERSITY 0104 - CENTRAL PRISON, AHMEDABAD-380027 OF LAST FIVE YEAR**

Year 2010		Year 2011		Year 2012		Year 2013		Year 2014	
M	F	M	F	M	F	M	F	M	F
73	0	771	18	181	9	223	10	183	0

**ANNAMALAI OPEN UNIVERSITY & BRAHMAKUMARIS VISHWA VIDHYALAYA STUDY  
CENTER AT AHMEDABAD CENTRAL PRISON**

Sr	Sub	2010-11	2011-12	2012-13	2013-14	Total
	Diploma	---	59	14	6	79
2.	Post Graduate	56	16	16	8	96
3.	Master of Science	-----	32	-----	3	35

**NATIONAL INSTITUTE OF OPEN SCHOOLING 2013-2014**

Sr	Subject	2013-2014	Total
1	Basic Computer Course	20	20
2	Computer Application	20	20
	<b>Total</b>	<b>40</b>	<b>40</b>

**31. Condition of Jail Hospital and Supporting Medical facilities**

Ahmedabad Central Prison has a 'Jail Hospital' with team of following medical and paramedical staff:



General Physician-1  
 General Surgeon-1  
 Medical Officers including LMO-6  
 Pharmacist-6  
 X-ray Technician-1  
 ECG Technician-1  
 Laboratory Technician-1  
 Male Nurse-1  
 Female Nurse-2  
 Dresser-1

Jail Dispensary has one general and one TB ward separately. When a prisoner enters into the jail it is compulsory (mandatory) to have a thorough check up by Jail Hospital Doctor to know the current and old health issues (diseases) of the prisoner.

The hospital has total capacity of 30 beds. There are 4 separate Cells for prisoners suffering from T.B. There is also separate hospital for women prisoners inside the Woman's Ward.

The vacancy of Physician (Class – 1) is filled under scheme of transfer directly by the Govt. of Gujarat. Similarly the vacancy of Medical Officer (Male) – Class -2 is also filled in under the System of Rotation ( every three months ) directly by the order of Govt. of Gujarat. However the vacancy of Brother (Male Nurse) is filled in by transfer or through Indian Red Cross, Ahmedabad for a period of 11 months.

A separate kitchen is attached to Central Jail. During 2010 to 2014 numbers of prisoners taken OPD treatment from Jail Dispensary are as below:

Prisoner	2010	2011	2012	2013	2014 (upto Aug.14)
Under trail	14407	12786	12553	12297	9338
Convicted	17781	16872	15181	11222	8372
Total	32188	29658	27734	23519	17710

### 32. Mentally ill Prisoners

#### **Condition of Jail Hospital and Supporting Medical facilities**

There is a separate ward for mentally ill prisoners, who are kept under supervision of Jail Doctors. Ahmedabad Central Jail have total prisoners taking psychiatry treatment regularly. Prisoners often suffer from depression, anxiety, insomnia, schizophrenia etc. Doctors from Psychiatry Department of Civil Hospital, Ahmedabad are coming for Psychiatry camps organized by Jail authority at Jail Dispensary on regular basis for treatment and counseling of such patients. Such patients are sent to psychiatry department, Civil Hospital, Ahmedabad, Hospital for Mental Health, Ahmedabad and Psychiatry camp at Jail Dispensary for further treatment as and when required and as advised for follow up. There is a Yoga Centre run by Prajapita Brahmakumari in Central Jail,

There are 82 prisoners taking Psychiatric Treatment at Ahmedabad Central Prison.

Most common diseases are (1) Lack of Sleep (2) Sudden Contraction of Muscles (3) Schizophrenia 4 Bipolar Disorder etc.

List of prisoners taking Psychiatry treatment on regular basis is as below:



Sr. No.	Prisoner	Name	Treatment taken From
1	Conv/9896	Ganesh Pannabhai	Hospital for Mental Health, Ahmedabad
2	Conv/10222	Balsangji Kaluji	Hospital for Mental Health, Ahmedabad
3	Conv/14294	Ramkubhai Vajsurbhai	Hospital for Mental Health, Ahmedabad
4	Conv/14313	Mahendra Naranbhai	Hospital for Mental Health, Ahmedabad
5	Conv/10352	Satish Bhikhabhai	Hospital for Mental Health, Ahmedabad
6	Conv/12099	Mafaji Rupsangji	Hospital for Mental Health, Ahmedabad
7	Conv/13824	Laxman Viraji	Hospital for Mental Health, Ahmedabad
8	Conv/10622	Prahladbhai Ishwarbhai	Hospital for Mental Health, Ahmedabad
9	Conv/13954	Becharji Gulabji	Hospital for Mental Health, Ahmedabad
10	Conv/10780	Babu Arjunbhai	Hospital for Mental Health, Ahmedabad
11	Conv/13509	Zalabhai Raghubhai Dhamesha	Hospital for Mental Health, Ahmedabad
12	Conv/14519	Hilal Ahmad Mohammad Yusuf	Hospital for Mental Health, Ahmedabad
13	Conv/9073	Ajitsinh Udesinh	Civil Hospital, Ahmedabad
14	Conv/12078	Nilesh Ishwarbhai	Civil Hospital, Ahmedabad
15	Conv/14097	Mohan Thakarram	Civil Hospital, Ahmedabad
16	Conv/12456	Naran Kanji	Civil Hospital, Ahmedabad
17	Conv/14532	Jigar Pravin Purani	Civil Hospital, Ahmedabad
18	Conv/9730	Ranjitsinh Dhulsinh	Civil Hospital, Ahmedabad
19	Conv/7546	Dharmendra Ramansinh	Civil Hospital, Ahmedabad
20	Conv/13346	Balsangji	Civil Hospital, Ahmedabad
21	Conv/12557	Vasudev Nagji	Civil Hospital, Ahmedabad
22	Conv/6185	Natubhai Ramjibhai	Civil Hospital, Ahmedabad
23	Conv/13813	Vijay Mangaldas	Civil Hospital, Ahmedabad
24	Conv/12277	Rajesh Shankarbhai Bhagora	Civil Hospital, Ahmedabad
25	Conv/4633	Rameshbhai Amthabhai Patani	Civil Hospital, Ahmedabad
26	Conv/12683	Shabbir Ahmed Mansur Ahmed	Civil Hospital, Ahmedabad
27	Conv/8800	Karsanji Gangaji	Civil Hospital, Ahmedabad
28	Conv/10277	Pareshbhai Ranglal	Civil Hospital, Ahmedabad
29	Conv/11980	Versinh Ajmalbhai	Civil Hospital, Ahmedabad
30	Conv/12873	Nitin Mangaldas	Civil Hospital, Ahmedabad
31	Conv/11265	Suman Damodar	Civil Hospital, Ahmedabad
32	Conv/14001	Kalabhai bhikhabhai	Civil Hospital, Ahmedabad
33	Conv/1377	Nasrullah Afzal	Civil Hospital, Ahmedabad
34	Conv/5393	Rasik Chandulal	Civil Hospital, Ahmedabad
35	Conv/14257	Premchand Narayan	Civil Hospital, Ahmedabad
36	Conv/14482	harshad Natvarlal	Civil Hospital, Ahmedabad
37	Conv/13610	Narsinh Atmaram	Civil Hospital, Ahmedabad
38	Conv/12835	Kishn kanji	Civil Hospital, Ahmedabad
39	Conv/10088	Shailesh Babubhai	Civil Hospital, Ahmedabad
40	Conv/10855	Dinesh Natvarlal	Civil Hospital, Ahmedabad
41	Conv/13934	Amjadkhan Nasirkhan	Civil Hospital, Ahmedabad
42	Conv/13927	Anil Has Mukhray Pandya	Civil Hospital, Ahmedabad
43	Conv/13603	Jagdishsinh Dalbirsinh	Civil Hospital, Ahmedabad
44	Conv/14196	Shrikant Ramshankar	Civil Hospital, Ahmedabad
45	Conv/11726	Dilip Nathabhai	Civil Hospital, Ahmedabad

46	Conv/14389	Rakesh Upendrabhai	Civil Hospital, Ahmedabad
47	Conv/12358	Sanjay Harishankar Goswami	Civil Hospital, Ahmedabad
48	Conv/14372	Asif Mohammad Ali	Civil Hospital, Ahmedabad
49	Conv/14287	Kripalsinh Jang Bahadursinh	Civil Hospital, Ahmedabad
50	Conv/14050	Mohmamd Khan Rasulkhan	Civil Hospital, Ahmedabad
51	Conv/11597	Balvantji Somaji	Civil Hospital, Ahmedabad
52	Conv/14554	Chandrashekhr @ Munna Sidhasan	Civil Hospital, Ahmedabad
53	Conv/14302	Jayanti Odhavji	Civil Hospital, Ahmedabad
54	Conv/14210	Prakash Kumbhaji	Civil Hospital, Ahmedabad
55	Conv/13870	Vipul Mohanbhai	Civil Hospital, Ahmedabad
56	UT/275	Satish Manojray	Civil Hospital, Ahmedabad (In Camp)
57	UT/268	Manojbhai Samurthlal Shah	Civil Hospital, Ahmedabad (In Camp)
58	UT/524	Vasimkhan Haritkhan Pathan	Civil Hospital, Ahmedabad (In Camp)
59	UT/1356	Mehbub Abibbhai Shekh	Civil Hospital, Ahmedabad (In Camp)
60	UT/719	Chandubhai Gotabhai	Civil Hospital, Ahmedabad (In Camp)
61	UT/470	Karan Ramsinh	Civil Hospital, Ahmedabad (In Camp)
62	UT/1010	Govind Chhaganbhai	Civil Hospital, Ahmedabad (In Camp)
63	UT/651	Maheshbhai Babubhai Patel	Civil Hospital, Ahmedabad (In Camp)
64	UT/280	Shahrukh Mustufa Husenbhai Mirja	Civil Hospital, Ahmedabad (In Camp)
65	UT/1618	Vinit Kishanchandra Pande	Civil Hospital, Ahmedabad (In Camp)
66	UT/901	Lalit Deviprasad	Civil Hospital, Ahmedabad (In Camp)
67	UT/252	Pranav Govindbhai	Civil Hospital, Ahmedabad (In Camp)
68	UT/398	Upendra Vinodbhai Kadiya	Civil Hospital, Ahmedabad (In Camp)
69	UT/283	Shivbaran @ Shivu	Civil Hospital, Ahmedabad (In Camp)
70	UT/1075	Chirag Ashokbhai	Civil Hospital, Ahmedabad (In Camp)
71	UT/475	Mohmamd Ezaz Munvarkhan	Civil Hospital, Ahmedabad (In Camp)
72	UT/1207	Natubhai Khengarbhai	Civil Hospital, Ahmedabad (In Camp)
73	UT/276	Mohm. Yunus Mo. Shabir Maniyar	Civil Hospital, Ahmedabad (In Camp)
74	UT/233	Amil Parvaji Farukhi	Civil Hospital, Ahmedabad (In Camp)
75	UT/193	Safdar Husen Nagori	Civil Hospital, Ahmedabad (In Camp)
76	UT/143	Naved N Kadri	Civil Hospital, Ahmedabad (In Camp)
77	UT/142	Abbas Umar Sumeja	Civil Hospital, Ahmedabad (In Camp)
78	UT/214	Shakil Ahmed Mali	Civil Hospital, Ahmedabad (In Camp)
79	UT/	Sajid Gulam khwaja	Civil Hospital, Ahmedabad (In Camp)
80	UT/4897	Apeksha Shantilal Jain	Civil Hospital, Ahmedabad (In Camp)
81	Conv/13863	Shabana Faridmahammad Shaikh	Civil Hospital, Ahmedabad
82	Conv/5266	Aayshabanu Mohammad ishak	Civil Hospital, Ahmedabad

### 33. Interview:

About 8 to 10 under trial prisoners can meet their family members/friends at a time in interview corridor under proper security on six days in a week viz Monday to Saturday. U.T. Prisoners can meet once in a week and detained prisoners can meet once in 15 days.

About 7 to 9 convicts prisoners can meet their family members/friends at a time in interview corridor under proper security are entitled to have two interviews every fortnight.

Timings for Interview are as follows:

Morning: 9.00 to 12.00

Evening: 3.00 to 6.00

There is shed for the people coming for interview of prisoners where they can wait.

There is separate room for women prisoners for interview.

#### 34. Facilities of Video-Conferencing:

In Ahmadabad Central Prison video-conferencing facility is available and extensively used by prisoners to their advantage and increasing. The accused is produced by Central Prison Ahmedabad to local Courts and other state Courts through video-conferencing. The video conference system was installed on 25/12/2003 .

The following courts are interconnected. (1) City Sessions Courts (2) Metropolitan Courts (3) District Courts, Ahmedabad (Rural), Ahmedabad District (4) Hubli, Karnataka (5) Bellary , Karnataka (6) Patiala House, Delhi (7) City Sessions Courts ( E Court ).

The no. of prisoners produced under the System of Video Conferencing are as under:

Sr.No.	Year	No.of prisoners produced under the System of Video Conferencing
1	2009	3932
2	2010	3733
3	2011	3328
4	2012	1907
5	2013	6665
6	2014	5773 ( up to Oct.14)
	Total	25338

It is very useful for administration of Jail, Police and Court. On average every month 900 accused are produced in local court such as Mirzapur Court, Metropolitan Court Gheekata, Bhadra Court, E-Court as well as other state Courts such Aurangabad Court , Hubli Court, Delhi Court, Bellary court, Nagpur Court etc .

This video conferencing system is extremely beneficial for high risk accused who are produced on a regular basis in Hubli , Bellary , and Patiala House( Delhi) Courts through Video- Conferencing.

Due to these video-conferencing system expenditures like transportation and police escorts is saved and cases of non production of prisoners on account of non availability of police escort is decreasing. Due to video-conferencing system less time is spend on transportation and accused is produced in video-court on time of the court. Otherwise in case of these accuseds involved in serial blast cases since the escort has to come from the State where crime was committed, timely production would have been a major challenge.

For Central Jail Ahmedabad the availability of police escort is very good . Only in 4% of cases it has not been available as would be clear from following figures:

**Only in 4. % of cases where police escort is not available for production of prisoner.**

Sr.No.	Year	Demand for Escort	No of escorts availed	No of escort canceled	Reason for cancelation of the escort.
1	2010	30537	29110	1427	Due to the Special protection for VVIP visit at Ahmedabad City, MLC election, M.P. election and festivals.
2	2011	32087	31104	983	
3	2012	31149	29531	1618	
4	2013	34729	32561	2168	
5	2014	29438	27019	2419	

**35. Legal Aid:**

There is a legal Aid cell in each jail of the state including Ahmedabad Central Jail to provide legal assistance to the needy prisoners. There is a District Legal Services Authority, Ahmedabad outlet in the jail where under guidance of staff, the law professionals cater to the legal aid requirement of jail inmates.

Legal Aid Cells provide facilities for drafting, typing and dealing with bail application, miscellaneous application, appeals, revision etc. on behalf of the jail inmates. With the increase in jail population, the demand for legal aid and advice has increased considerably.

To meet the legal requirement of prisoners Jail Administration is working with following organizations.

1. High Court Legal Service
2. Gujarat State Legal Service
3. Nirma Law University
4. The Legal Aid has helped many prisoners in their legal matters. The no. of

Prisoners helped by Legal Aid is as under:

Sr.No.	Year	No.of prisoners helped by Legal Aid
1	2009	296
2	2010	414
3	2011	305
4	2012	147
5	2013	204
6	2014	75 ( up to 09/11/14)
	Total	1441

**36. Lock Adalat.**

1. Lok adalat at Ahmedabad Central Jail has solved 1262 cases during 01-01-2014 to 31-08-2014.
2. Hon'ble J.M.F.C. Court, Gandhinagar & J.M.F.C. Court, Mirzapur are as a Lok Adalat working on Thursday and Friday every week respectively.



3. Hon'ble J.M.F.C. Court, Gheekanta ,Ahmedabad is working as Lok Adalat two times in a month.

**37. Bail/Surety**

The central jail Ahmedabad has no information about refusal of bail on ground of non furnishing of security to the satisfaction of court concerned . They only have information on the filled sureties bail papers which reach them after grant of bail.

**38. Overstay by prisoner**

There is no case of overstay by prisoner beyond the period of conviction .

**39. Parole, Furlough Premature release etc.**

There is no separate committee for granting parole leave to prisoners. Parole leave is granted by I.G. Prisons. The total no. of prisoners given parole leave in the last 3 years is as under:

Sr.No.	Year	No.of prisoners given parole
1	2011	286
2	2012	279
3	2013	458
	Total	1023

The parole leave is granted only in case of exceptional circumstances like death/marriage of close relatives, education of children, serious diseases to relatives etc. The process of granting parole leave is simple as given below: Upon receiving application from a prisoner by I.G.Office, Police Opinion from the concerned police station is obtained and if the opinion is positive, parole is granted.

**Commuting of Sentence:**

Commuting of sentence falls under the power of Govt. of Gujarat under C.R.P.C.432 and 433..For commuting sentence of a prisoner there are definite guidelines to be followed. The brief process followed for commuting a sentence of a prisoner is as follows:.

Upon receipt of an application from a prisoner, opinions are obtained from the concerned Police Superintendent/Police Commissioner/District Magistrate. Upon receipt of the opinions the matter is placed before the Committee constituted by the Government along with the report of the Jail Superintendent about the general conduct of the prisoner concerned. from the concerned Police Superintendent/Police Commissioner/District Magistrate, opinion from "Committee" formed under the guidelines of the State Govt. is obtained. All the opinions along with a detailed report by Superintendent of Jail is forwarded to Govt. for commuting of sentence

Sr. No.	Years	Parole	Permanent parole	Pre-mature release	Open Camp Transfer	Escape from Parole
1	2009	Not	Nil	14	Nil	Not Applicable for

2	2010	Applicable for judicial branch	Nil	10	Nil	judicial branch
3	2011		Nil	12	Nil	
4	2012		Nil	15	Nil	
5	2013		Nil	2	Nil	

#### 40. Library

Libraries / Books also play a major role in igniting the minds of individuals, the Gujarat prisons have undertaken a giant leap in enriching the libraries under "Vanche Gujarat" initiative of Hon'ble Chief Minister in the year 2010.

Library is situated in the middle of the jail. It has 7992 books on different subjects relating to Education, Entertainment, General Knowledge as well as Religious & Spiritual books, which can help the prisoner to stay mentally fit. Music teacher is in charge of the Library as well as coordinator of IGNOU, BAOU & all the education & vocational training programme on whose permission books are sanctioned to prisoners.

#### DETAILS OF LIBRARY BOOK-2014 AHMEDABAD CENTRAL PRISON

Sr.	MEDIUM BOOK	BOOK STOCK	DONATED BOOK	TOTAL
1	GUJARATI	1001	4878	5879
2	HINDI	283	1218	1501
3	ENGLISH	81	463	544
4	MARATHI	--	45	45
5	URDU	--	23	23
<b>TOTAL...</b>		<b>1365</b>	<b>6627</b>	<b>7992</b>

The list of News Papers subscribed by jail. 1) Gujarat Samachar 2) Divya Bhaskar 3) Jay Hind 4) Sandesh 5) Ful Chhab 6) Rajsthan Patrika 7) Times of India 8) Indian Express 9)

Nav Gujrat Magazine 8is also subscribed by the Jail.

#### 41. Sports and Recreational facilities

Sports activities are conducted for prisoners from time to time and prisoner are permitted to play Volleyball, Badminton Carom & Chess for which all the playing article are provided through Canteen under super vision of Music Teacher Shri V.M.BHATT. On Independence Day & Republic day Sports Competition is organized among prisoners and Appreciation Certificates are award to motivate prisoners. Musical programme and other entertainment activities are also conducted to keep prisoners involved.

#### 42. Yoga, Meditation & Spiritual Classes

Yoga & Meditation Classes are conducted inside prison with the help of Art of Living organization. Trained teacher of the organization teach yoga, meditation for the well being of the prisoners. Spiritual Classes are conducted by Brahma Kumaris to keep prisoners calm and motivated for smooth working of organization. Keeping in mind the physical fitness of prisoners physical activities and aerobics classes are conducted by trainers of provided by famous Parsana Yogashram Ahmedabad to make the prisoners fit and disciplined.

#### 43. Jail Band

A well-known master Shri Jadeja has given training by teaching the prisoners who are interested in music to play various instruments and helped them form the jail band which has made its mark by playing during parade on Independence Day & Republic day as well as for welcoming Hon'ble guest and during convocation ceremony conducted by different universities inside prison.

#### 44. Vocational Training Programme. Skill Development

It is noteworthy that Gujarat Prisons were the first Prison Department in India to initiate skill development based modular education scheme. Under Vocational Training Programme Certificates are issued by the Regional Director, Ministry of Labour & Employment, Mumbai.

Certificates awarded to the prisoners do not carry any mention of prison or the fact that the earner of the certificate was a prisoner. This very innovative measure in one stroke has taken away the blot of stigma, a major obstacle for result oriented rehabilitation after release. This very step has restored a sense of dignity / awareness of self esteem in the prisoner, which is a major input for result oriented rehabilitation after release.

Gujarat Prisons have undertaken an innovative measure to provide skill development based educational subjects with regular academic courses to earn a certificate in the year 2013 for the first time in her history.

To start vocational educational courses by NIOS (National Institute of Open Schooling) a proposal was sent to Chairman, NIOS, Ministry of Human Resource Development, Government of India on 29/07/2013 and same is in operation after approval.

- (a) A. Hero Motor Corp in collaboration with IGNOU is actively training prisoners in motor cycle repairing work and have promised them jobs after their release at their authorized service center so that they can help their families economically. Till now 80-prisoners have benefited from this course and 20-others have enrolled themselves for the course.

B. Gujarat Vidhyapeeth has given training in house wiring course to 60-prisoners to help them earn better living.

C. ATTIRA Institute has trained 38-Female prisoners in running AMBER CHARKHA for weaving purpose to help them live independently.



D. Jashwant Memorial Foundation has given training to 60-Female prisoners in Toy making, Mehendi art and Embroidery so that they can earn their living.

E. Vedanta Foundation Mumbai has appointed two Female trainers who are training Female prisoners in beauty parlor and tailoring courses inside prison. 120-Female have already successfully completed the course.

F. International Woman Wing organization has trained 97-Male & Female prisoners in Minakari work.

G. Creative Hut (Pahechan N.G.O.) & Shri Dhirubhai Gajjar (Drawing Master) has trained 63-prisoners in photography and 20-prisoners in Painting respectively.

H. Gujarat Vidhyapeeth has given training to 45-prisoners in Radio Jockey course and anchoring course, which can help the prisoners to get jobs.

❖ Those who enrolled, themselves for the above-mentioned courses are also awarded Certificates to keep them motivated.

Prisoners are being provided regular employment after training in Prison Industry. This will hone their natural ability and will be helpful in their rehabilitation. Prison Industry of the State is one-of-the-highly-appreciated-units-in-terms-of-quality-product-amongst-the-people.

It includes Carpentry, weaving, Tailoring, Bakery, Printing and Chemical. Bovine Products and Ayurveda Medicines are being produced and marketed at Gaushala of Central Prison

- IIM has tied up with Gujarat Prison Department for Branding and Marketing of Jail Products
- A logo "Uday" has been designed by National Institute of Design, as a trademark of jail products. ISO22000:2005 FS MS for Hygenic Bakery food products and ISO 9001:2008 QMS for best prison management is on anvil for Sabarnati Central Jail

#### Wages Paid To Prisoners

Year	Unskilled	Semi-Skilled	Skilled
Before2009	14/Rs	15/Rs	16/Rs
2009-2013	25/Rs	30/Rs	35/Rs
W.E. F April -2014	30/Rs	36/Rs	42/Rs

#### 45. De-addiction Programe

Narcotic Control Bureau (NCB) is conducting seminars in the jail and shows pictures and films on the adverse effect of addiction. Along with this sessions by Psychotherapist and Prajapita Brahma Kumari are also conducting counseling and positive outcome.

#### 45 Inspection

Periodical Inspections are carried out regularly

Date	Inspection by
08-03-2013	Mr. Anand Kishor, IG Prisons, Bihar.
29-03-2013	Chief J.M.F.C. Ahmedabad.
16-05-2013	Monitori Cell, Member Mr. A.J. Kanani & Mr. M.R. Shah
24-08-2013	Member of National commission for S.C.
18-01-2014	Addl. Sessions Judge, Ahmedabad.
03-05-2014	Mr. A.J. Desai, Judge, Hon'ble Gujarat High Court.

#### **46. Human recourse Development programme of jail Staff.**

The Jail Training Institute at Ahmedabad conducts 9 months basic training course for newly appointed sepoy. This institute also imparts in service, promotional and refresher training to officers up to rank of deputy superintendent. The centre imparts training in the handling of Modern Weapons and management of prisons with emphasis on human Rights.

To maintain motivation & spirit of service regular meetings and parade are held by jail Superintendent. Officers are also sent for refresher courses to other states.

#### **47. Computerization.**

Information Technology is a must for fulfilling the aspiration of Young and Youthful India, Gujarat Prisons, for the first time in their history has initiated a programme of public-private partnership in imparting computer literacy/educational programmes to the prisoners from the year 2010.

Basic Computer Training Course is conducted inside prison for the empowerment of prisoners as a part of rehabilitation and reformation activity with the help of ITI Saraspur, Ahmedabad since the year 2013.

The programme is run for five days in a week. There are two groups comprising of 10 students each. The classes are run for three hours daily. The programme is conducted inside prison for the period of three months.

They are provided training regarding formation of letter in Microsoft Word and Excel, calculation of percentage, mark sheet etc. Computer lab is also run inside Ahmedabad Central Prison with the help of Dr. Baba Ambedkar Open University and prisoner who are interested in learning CIC, CCC, CPCS certificate courses are enrolled and certificates are awarded accordingly.

#### **48. Use of Green energy- Solar Powered kitchen in New Jail:**

A Water heater is provided to female prisoner and also to old prisoners.

Solar Powered kitchen System at New Jail was installed on 26/02/2011. With the help of this system Rice, Vegetables, Dal, Khichadi etc. are cooked. With the help of this system food for 2000 persons can be cooked. This system was manufactured and installed by M/s. Gadhya Solar Energy System, Valsad, and Gujarat. At the time of inspection this system installed with much fanfare and huge expense was out of order.

Total Expenditure for the Solar Plant was Rs.50.50 lacs. The Jail Authority has taken up the issue of getting the Solar System repaired by TAYLORMADE SOLAR SOLUTIONS PVT. LTD, AHMEDABAD the COMC under procedure.

#### 49. Garden

Jail has full of plants, old trees. Almost every ward has its own small garden which is being maintained by the prisoners.

#### 50.(a) Involvement of NGOs by Jail Administration

Following NGOs have helped Central Jail Ahmedabad administration by providing aids for the Economical, Physical, Mental Wellbeing of the prisoners.

Sr.	INSTITUTE'S NAME	PROGRAMME
1.	PARSHANA YOGASHRAM, AHMEDABAD	PHYSICAL FITNESS & YOGA
2.	GUJARAT VIDHYAPITH, AHMEDABAD	HOUSE WIRING
3.	ATIRA, AHMEDABAD	AMBAR CHARKHA <u>LADIES PRISONER</u>
4.	JASHWANT MEMORIAL FOUNDATION, AHMEDABAD	MAHENDI, TOY'S MUSIC & <u>AMBROYDARI LADIES PRISONER</u>
5.	PAHECHAN N.G.O. CREATIVE HURT, AHMEDABAD	PHOTOGRAPHY
6.	GUJARAT VIDHYAPITH, AHMEDABAD	RADIO JOCKY COURSE
7.	YOGKSHEM MANAV GAURAV SANSTHAN, AHMEDABAD	<u>ANGANWADI &amp; SEIWING MACHINE</u> <u>LADIES PRISONER</u>
8.	PRAJAPITA BRAHMAKUMARIS, AHMEDABAD	MEDITATION & YOGA
9.	VYAKTI VIKAS KENDRA, AHMEDABAD	ART-OF-LIVING, MEDITATION & YOGA
10.	VISHWA GUJARATI WOMAN WING, AHMEDABAD	MINAKARI WORK Men and Ladies both



11.	GUJARAT VIDHYAPITH, AHMEDABAD	<u>SAKSHARTA ABHIYAN</u>
12.	VEDANT-FOUNDATION, MUMBAI	BEUTY PARLOR & TAILORING, <u>LADIES PRISONER</u>
13.	HERO MOTO CORP INDIA & IGNOU	MOTOR CYCLE REPAIRING
14.	DHIRUBHAI GAJJAR-	DRAWING
15.	ITI SARASPUR, AHMEDABAD	BASIC COMPUTER COURSE
16.	60+ FOUNDATION, AHMEDABAD	POOR PRISONER'S HELP

NGO's mentioned above work for the betterment of prisoners by teaching them various courses and certificates are provided to ensure job security better living after their release.

Brief Detail of the activities of some of them are as follows:

- (b) Yoga & Meditation Classes are conducted in side prison with the help of Art of Living organization. Trained teacher of the organization teach yoga, meditation for the well-being of the prisoners. Spiritual Classes are conducted by Brahmakumari's organization to keep prisoners calm and motivated for smooth working of organization. Keeping in mind the physical fitness of prisoners physical activities and aerobics classes are conducted by trainers of provided by famous PARSHANA YOGASHRAM, AHMEDABAD. Various organization like Shri Navneet Mangaldas Thakkar, Chinamaya Mission, Jain Muni Shri Tarunsagarji Maharaj, Shri Prasansagarji Maharaj, Shri Bhupendra Pandiyaji and others have helped Jail administration in conducting religious discourses DEVOTIONAL SONGS, GEETA KATHA as well. All the religious programme: DIWALI, EID, JANMASHTMI, NAVRATRI, HOLI, CHRISTMAS, are celebrated among the prisoners WITH EQUAL ENTHUSIASM AND SWEETS ARE ALSO DISTRUBUTED AMONG PRISONERS. Those PRISONERS WHO OBSEERVE FAST IN HOLY MONTH OF SHRAWAN, RAMZAAN AND NAVRATRI ARE PROVIDED FRUITS AND OTHER FLAHARI EATABLES.

#### 50(b) International Women's Wing-Vishwa Gujarati Samaj.

International Women's Wing, a tributary of Vishwa Gujarati Samaj are offering various Skill Development Programs to women lodged in Central Jail.

They have been conducting various reform and empowerment programs at Sabarmati Jail for the jail inmates since 2011. They initiated these reforms programs with female inmates at Sabarmati Central Jail and they have been highly appreciated by the Jail Authorities. These programs has been received with great enthusiasm and response by the authorities to the extent that the jail authorities of Sabarmati Central jail requested them to carry out these programs even for the male inmates at Sabarmati Central Jail, Ahmedabad.

It has been found that the male inmates at Sabarmati Jail are more enthusiastic about these programs than female inmates and in fact the inmates have been requesting them to continue these programs throughout the year. They have to set up their Centre within the jail premises to carry out these programs throughout the year. Some of the skill sets taught to the inmates : Minakari Work, Mud Mirror work to decorate the walls, Embroidery work, Smoking work on cloth and some other art forms which are indigenous to State of Gujarat.

They have also been instrumental in promoting the reform programs run at Sabarmati Jail by them at International Level. Two Canadian Businesswoman, who became so interested after seeing the reform programs run by them at Sabarmati Jail that they are trying to replicate them in Canadian Prisons.



Many inmates trained by them have set up their own shops after being released from Sabarmati Central jail and have become entrepreneurs in their home town. These inmates have been all part of the training programs conducted by International Women's Wing- Vishwa Gujarati Samaj. They have supported these inmates after being released and starting their own businesses would not have been possible without their support

#### 50(C)SHREE YOGKSHEM FOUNDATION FOR HUMAN DIGNITY

(NGO WORKING FOR PRAMOTION AND PROTECTION OF HUMAN RIGHT IN GUJARAT STATE)

"Shree Yogkshem Foundation For Human Dignity" is a registered Non-Government Organisation (N.G.O.), established by stalwarts in legal, education, academic, medical, engineering and social sector. Its symbol is "ABHAY MUDRA" meaning "FEARLESS. It makes intensive efforts for establishing the human dignity for suppressed, oppressed, unprivileged and socially and educationally backward class of the society.

#### Legal Awareness Publications

a. The Foundation has published HANDBOOKS on subjects of (i) Constitution of India and Law; (ii) Human Rights; (iii) Rights of Women; (iv) Concepts of Criminal Laws; (v) Probation of Offenders Act; (vi) Police and Human Rights; (vii) Right to Information Act; (viii) Primary Education; (ix) Rights of Children; (x) Remand and Human Rights; (xi) Rights of Prisoners; (xii) Right to Bail; (xiii) Right to Plea Bargaining, (xiv) Teenagers and Law; (xv) Circulars for Prison Administration and (xvi) Circulars for



Police Administration (xvii) Judges and Disciplinary Proceedings (xviii) Health Care and Right of Health; numbering into 6,00,000 copies and have distributed free of costs amongst police personnel, judiciary, prison personnel, advocates and Human Rights activists;

b. **Human Rights Special Diary** is published and distributed free of cost since last EIGHT years in 6000 copies amongst police officers, prison officers, judiciary, Govt. lawyers, Human Rights activists, which is probably a unique and novel publication through out the world as a part of continuing Human Rights Education. This diary is occupying the desk of all these officials as a silent Human Rights "Santri", giving the alarming effect in daily routine during their duty hours.

c. **Seminars for Awareness for Inmates**

Majority of the prisoners are illiterate. Moreover, ignorant about the laws. This target group is taught about the Fundamental Rights, Rights of Prisoners, Right to Bail, Plea-Bargaining And Probation of Offenders Act, in prisons. Uptill now, 8 workshops have been arranged successfully and more 18 workshops have been planned for next year.

In all seminars morning breakfasts, executive lunch, faculty, stationary, study materials like Hand Books, documentations are provided free of cost by the foundation.

"Cell in Nut-shell" Prison reform and welfare programme :

6.1 **Primary Schools within Jail** Primary education for children staying with female inmates who are actually innocent and unfortunately, staying with mother who is either under-trial or convicted. As enshrined in Indian Constitution in Article -21 A (as a fundamental right), the primary education should be compulsory, free, competent and universal. The Foundation has started free education school at both the places i.e. in central prison at Baroda and Ahmedabad, qualified teachers are appointed and presently, about ten students are studying in Ahmedabad Jail and 40 in Baroda Central Jail. They have been provided with books, school-bags and necessary study material. Moreover, arrangement for celebration of festivals and one-day picnic was also organized.

6.2 **Plea Bargaining Movement** (Settlement in criminal cases during the trial) Indian Courts having excessive backlog of cases and prisons are overcrowded. Hence, plea-bargaining is a solution to that as amended in Cr.P.C.. Wallposters, handbills and booklets are printed and distributed free of cost amongst the under-trial prisoners.

6.3 **Training and employment Programmes for female inmates** For practical implementation and enforcement of the provisions of Article -16 of the Constitution of India (availability of equal opportunities in employment) and Article .21 (meaningful and dignified life), the Foundation has planned to purchase 100 sewing and embroidery machines for the female inmates. Presently, as per the permission obtained and because of the initiative of Mr.P.C. Thakur, IPS, D.G.P Gujrat, 10 sewing machines at Central Jail, Ahmedabad, 5 sewing machines at Nadiad, 15 machines at Baroda, 5 sewing machines at Surat, 5 sewing machines at Rajkot and 3 sewing machines at Palara (Kutchh), supplied

It has been found that the male inmates at Sabarmati Jail are more enthusiastic about these programs than female inmates and in fact the inmates have been requesting them to continue these programs throughout the year. They have to set up their Centre within the jail premises to carry out these programs throughout the year. Some of the skill sets taught to the inmates : Minakari Work, Mud Mirror work to decorate the walls, Embroidery work, Smocking work on cloth and some other art forms which are indigenous to State of Gujarat.

They have also been instrumental in promoting the reform programs run at Sabarmati Jail by them at International Level. Two Canadian Businesswoman, who became so interested after seeing the reform programs run by them at Sabarmati Jail that they are trying to replicate them in Canadian Prisons.



Many inmates trained by them have set up their own shops after being released from Sabarmati Central jail and have become entrepreneurs in their home town. These inmates have been all part of the training programs conducted by International Women's Wing- Vishwa Gujarati Samaj. They have supported these inmates after being released and starting their own businesses would not have been possible without their support

#### 50(C)SHREE YOGKHEM FOUNDATION FOR HUMAN DIGNITY

#### (NGO WORKING FOR PRAMOTION AND PROTECTION OF HUMAN RIGHT IN GUJARAT STATE)

"Shree Yogkshem Foundation For Human Dignity" is a registered Non-Government Organisation (N.G.O.), established by stalwarts in legal, education, academic, medical, engineering and social sector. Its symbol is "ABHAY MUDRA" meaning "FEARLESS. It makes intensive efforts for establishing the human dignity for suppressed, oppressed, unprivileged and socially and educationally backward class of the society.

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along with of TTNC teachers for giving the training with all tailoring materials. Goundation conducts Sewing-Training-Glasses in various jails of Gujarat-State and provide following:

1. Qualified Teacher for Training
2. Sewing Machine
3. Other instruments for training : like measure tap, cloth, thread, etc

The training for making of fragrance stick is also been given. The motto of this programme is to provide an opportunity to learn and earn during the prison stay and to employ the minds in productive manner because the ideal mind is the workshop of Devil. This programme will definitely eradicate the "Mens-ria".

6.4 Free Distribution of Fruits in various jails of Gujarat State for aged prisoners, ill prisoners and children. On occasion of various festivities like Holy, Dwali, Uttarayan etc. Foundation provides relevant materials to children and inmates too.

Various Days like Republic Day, Independent Day, Teacher's Day, Human Rights Day - Foundation celebrate this days with various jails inmates and organized various activities for inmates too.

#### **51. Women Reformatory**

Kids of Women prisoners inside prison are given toys and education facility is made available by them by setting Anganwadi for their better future.

Special Reformation programmes are conducted for the female prisoners so that they can be motivated during this period and training in computer, tailoring, beauty parlor course with the help Of Vedanta foundation, Mumbai is given to ensure financial independence and job security for economical purpose. Meenakari and toy making is also taught by the other NGO's so they can earn better living.

#### **52. Observance of Prisoners Welfare Week :**

Legal aid is being provided to the prisoners in Central Jail Ahmedabad. Every Saturday judges and advocates visit jail premises and provide legal assistance, information and guidance in matters relating to legal problems.

Nirma University, Legal department also conducts programs to help the prisoners to provide legal help, information and guidance.

There is a hospital all the latest medical treatments for medical checkup and providing treatment, their of prisoners.

Medicine and diet are providing to the inmates patient for fast recovery.

From time to time, various medical camp for Eyes, Skin, TB and other camps are organize in a jail campus in conjunction with NGO and Civil Hospital Ahmedabad.

For the mental well being of the prisoners, spiritual counseling/psychological counseling are also provided by Prajapita Bhrahmakumari through meditation and Yoga.

Regular competition is held in games like Cricket, Volleyball, Carom, Chess, Badminton.

Cultural activities are organized for the prisoners on festivals and sweets are distributed to them.

### Suggestions/Recommendations

#### 1. Medical Facility :

A full fledged diagnostic hospital should be set up inside Ahmedabad Central Jail taking into consideration its status as High Security Prison and number of male and female prisoners lodged there in..

Vacancies of 1 Physician out of 2 , 1 Medical Officer and one Male Nurse is adversely impacting the functioning of this Jail. The State Government should take immediate action to fill up these vacancies. The availability of medical facility is of poor quality and leaves much to be desired. On the day of inspection total number of prisoners was 2783.

The Jail hospital has total capacity of 30 beds. There are 4 separate Cells for prisoners suffering from T.B

The number of medical personnel sanctioned cannot do justice to this volume of prison population and vacancy on the top of that is a cause of serious concern.

The policy for filling up of these vacancies do not make much sense either and are definitely not helpful in filling up of these vacancies. The policy is as follows:

The vacancy of Physician (Class – 1) is filled under scheme of transfer directly by the Govt. of Gujarat. Similarly the vacancy of Medical Officer (Male) – Class -2 is also filled in under the System of Rotation ( every three months ) directly by the order of Govt. of Gujarat. However the vacancy of Brother (Male Nurse) is filled in by transfer or through Indian Red Cross, Ahmedabad for a period of 11 months.

#### 2. Custodial Death

Custodial Death	Period Between 2008 and 12/09/14	Age Group	Under trials Prisoners	Numbers
		Above 20 but below 30		06
		30 and above but below 40		09
		40 and above but below 50		06
		50 and above but below 60		05

		60 and above but below 70		2
Total				28

Custodial Death	Between 2008 and 12/09/14	Age Group	Convict Prisoners	Numbers
		Above 60 but below 70		38
		Above 50 but below 60		72
		Above 40 but below 50		06
Total				116

Between 2008 and 2014, a total of 144 Convicts and Under Trials have died in the custody of Central Jail Ahmedabad as is clear from the tables above. This figure of custodial Death is fairly high and inexplicable. The death of such large number of prisoners is a cause of serious concern on at least following count;

- add.*
- (a) The check of prisoners at the time of admission is perfunctory.
  - (b) The Medical infrastructure of Jail is inadequate to take care of prisoners lodged there in.
  - (c) The death of prisoners in custody raises serious human rights issue

**3. Comparisons of Medical facility with other Jails of less capacity:**

There is urgent need to review the medical manpower and infrastructure need of Ahmedabad Central Prison by the Gujarat Government so that prisoners get reasonably good medical attention. They can have Alipore Reformatory as an example.

Alipore Jail having capacity for 1671 prisoners have hundred bedded hospital. Have four posts of Medical officer and three Medical officers on contract basis. This Jail is visited by seven specialist doctors namely Dental Surgeon, ENT Surgeon, Eye Surgeon, General Surgeon, Orthopedic Surgeon Skin Specialist and Pathologist. Besides the above there are one post each of Psychologist, Asst. Psychologist and Clinical Psychologist.

Likewise the Hospital of Jaipur Central Jail has sanctioned strength of one Senior Medical Officer and two Medical Officers including one Lady Medical Officer who is meant for the Female Jail. The Jail has an authorized capacity of 1300 prisoners only and Hospitals bed capacity is 41.

**4 Female Wards.** There is also separate hospital for women prisoners inside the Woman's Ward. This facility is grossly inadequate to handle the large number of female inmates. The condition of female ward urgently needs to be upgraded as the existing situation is unsatisfactory.



**5 Mentally Ill Prisoners:** There are 16 infirm and 82 mentally ill prisoners lodged in Central Jail Ahmedabad. Available staff of Central Prison is totally inadequate to look after infirm & mentally ill prisoners. Prisoners often suffer from a variety of mental conditions including depression, anxiety, schizophrenia, bi-polar disorder etc and regular screening for mental illnesses is necessary. This screening is not possible with present health facilities available with jail. Their condition is to say the least is bad. The Jail should have the post of psychologist, clinical psychologist etc. to keep an eye on prisoners with mental conditions.

**6 Infirm and Geriatric Patients:** There are 16 infirm and fairly large no. old prisoners having geriatric needs. They are prisoners with special needs. The Jail administration should in consultation with State government make special provision for such prisoners.

**7 To Reduce the Number of Undertrials.**

Persistent efforts are needed to reduce the under trial population in the jail. Regular production of prisoners before courts and regular monitoring of cases ought to be taken up. Regular visit by the CJM and providing legal aid to the needy prisoners can help in securing the freedom of those involved in petty cases.

**8 Staff Quarters:**

For 313 officers and men there are only 100 quarters available which is highly unsatisfactory and it affects the morale of people employed and working in Jodhpur Jail. As a welfare measure Government should consider construction of additional staff quarters. This will increase employee's satisfaction and improve the functioning of the Jail.

**9 Vacancies**

The post of Superintendent, 1 Jailor and 2 Deputy Jailor are lying vacant. The post of Chief Warden is lying vacant because the person is on deputation to Sirahi District Jail, likewise out of 15 posts Head Warden 6 are vacant out of 9 working one of them is officiating as Chief Head Warden.

There are 68 vacancies out of 180 sanctioned posts of warden which are lying vacant. These vacancies are adversely impacting the security scenario of Jodhpur Central Jail.

**10. Training** is an essential input of human resource development. Training imparts information and skills. Training brings about attitudinal change and makes the recipients of training, if conducted effectively more empathetic and sensitive.

The Jail does not have any structured programme of training for different categories of staff. A training calendar should be prepared and everybody should be sent on refresher course in a phased manner. At the moment top posts are manned by IPS officers such as:

1. Director General & Inspector General of Prison (IPS officer)
2. Inspector-General of Prison (IPS officer)
3. Dy. Inspector General of prison (IPS officer)
4. Superintendent of Central Jails

Before posting to such posts or after posting they should be sent to any Premier Training Institute for training of Jail Personnel in Country or abroad and they should have a fixed tenure of posting.

The Human Resource Development Programme should focus on:

- how to bring about qualitative improvement and change in correctional behavior;
- how to build up a network of intelligence to have a complete grip over what is happening inside the prison;
- how to preempt a crisis (riot inside the jail) by advance planning and preventive action;
- how to minimize discontentment among inmates through an institutional arrangement for ventilation and redressal of grievances of the former;
- how to spot and harness talent amongst the inmates;
- how to deal with mentally ill persons;
- how to conduct death audit;
- how to modernize vocational skill training programmes;

#### 11. Kitchen:

The kitchen is in old building and badly in need of renovation. Lot of white tiles are broken or missing. The roof and the walls are smoke stained.

The Central kitchen suffers from series of deficiencies such as:-

- There is no outlet in shape of a chimney for smoke to go out so all the wall have turned black from smoke;
- Sufficient number of exhaust fans have not been installed; There are no fly proof automatic closing doors;
- The platform meant for washing, cleaning and cutting vegetables are broken
- The floor of kitchen is needs to be replaced as due to use over decades it has worn out and at places there are depressions in which water accumulate
- Tiles all over are broken which gives unclean look.
- Chapatti making machines are not available and chapattis are being made by hand by the prisoners working in kitchen.

Jail does not have of stainless steel trolleys to keep the cooked food hot prior to being served to prisoner. The food is carried in utensil used for cooking to the wards and it gets cold by the time it reaches prisoners



## 12. Right to Privacy & Personal Hygiene:

Arrangements obtaining Central Prison Ahmedabad with regard to bath and right of privacy are inadequate and unsatisfactory. Prisoners are taking bath on platforms in open which is violative of the right of privacy. Cubicles need to be constructed to ensure this right. During winter bathing in open is a torturous proposition.

The prisoners are washing their clothes daily as no automatic steam laundry is available. This is an extremely unhygienic practice as (a) it leads to accumulation of water at a fixed point (b) such water logging becomes a fertile breeding ground for mosquitoes and (c) it adds a lot of dampness to the physical environment.

It is imperative that this practice should be replaced by mechanized laundry and an automatic steam laundry be installed without delay. Soda, soap, oil etc in adequate quantity should be given to the prisoners so that they can take care of their personal hygiene.

## 13. Sanitation: The following suggestions are made to improve sanitation facilities for the inmates:-

- Arrangement for Cistern based flushing toilets must be introduced;
- Adequate quantity of water should be made available for this purpose;
- Sufficient number of Cistern based WCs and urinals in the barracks should be provided;
- There are open drain for rainwater as well as for evacuation of bath water which is broken at places and gets clogged with leaves etc as it is not cleaned regularly. The stagnant water is another breeding ground for mosquitoes and dampness.

## 14. Interview / Complaint

Except the accused of Serial Blast cases for which a separate report is attached as Annexure 1 .

I interviewed 1 undertrial and 9 convict Female Prisoners but surprisingly enough none of them had any complaint or requests either.

Likewise 6 under trial male prisoners interviewed by me had no complaint with Jail Administration or with their condition in Jail.

This satisfaction with their condition inside the Jail can be accepted only with a pinch of salt

~~They requested for speedy trial and early disposal of their case. In case of UTP/844 Pravinchandra Laxmandas- wanted early disposal of bail application pending before Hon'ble Court.~~

## 15. Seperate Cadre for Jail.

Just like independent cadre for State Administrative, Police, Judicial, Commercial Taxes there should be independent cadre for Jail Administration with a well endowed Academy for Initial Training and Refresher Courses for positions at all level. This Academy and Training should have a well designed curriculum pertaining to various aspect of Jail Administration. The Government of Gujrat should seriously examine this suggestion with the objective of improving efficiency of Jail Administration, tackling the problem of large number of vacancies and lack of motivation amongst staff.

As explained above all the top posts are with IPS officers who do not have much stake in improving the condition of Jail as they do not look kindly towards their posting in Jail compared with their field posting in Police Department.

At the same time it has great demoralizing effect on men and officers of Jail Cadre as they know that there is a glass ceiling beyond which their chances of promotions are blocked.

## Annexure -1.

Ajay Kumar IAS (Retd)  
 Special Reporter, Central West Zone  
 National Human Rights Commission,  
 New Delhi.

**Sub: Complaint from the accused involved in Serial Bomb Blasts to  
 Ajay Kumar, Special Reporter, NHRC, New Delhi, while on his visit to  
 Central Prison, Ahmedabad on 12/09/14.**

Ref: Pl refer to the telephonic talk on above subject.

Sir,

In course of my visit I had a fairly detailed interaction with the prisoners.

I was informed by Jail Authorities that the above Serial Bomb Blasts accused have been under judicial custody since July 2008 under Sessions Case No. 38/2009 ( Shahibag Police Station I 236/2008 ) u/s. 120 B, 121 A, 124 A, 153 A (1) (B), 307, 427, 465, 468, 471 of IPC, Explosive Substance Act 3, 5, 7, Unlawful Activity Act 10, 13, 16, 18, 19, 20, 23, 38, 39, 10, Arms Act 25 (1) B A 27 and Information Technology Act 65, 66.

In February 2013, these accused unsuccessfully attempted to escape by digging a tunnel. After the above escape bid, they were shifted to High Security Cells (200) which are secured and have good amenities.

The following are my remarks regarding the accusations made by the accused I met Asadulla H.A & 7 others in a video-conferencing room where they had assembled for production to Courts and received & noted their complaint on 12/10/14.

(1) After meeting and listening to their grievance I visited the cell where they were lodged and found that since it was new construction it had better amenities. Each Cell is fitted with Fan, Light and Exhaust Fan. But their main complaint was that they are not allowed to assemble in courtyard so that they can get adequate sun and fresh air.

I took up this as well as other issue in the complaint with Additional Chief Secretary Home and DGP and other officials associated with Jail Administration in my scheduled meeting with them in Gandhinagar Secretariat.

About the issue of permission to assemble in courtyard their apprehension was that if all 47 accused are allowed in one go there may be some problem. But they promised to look at this request with open mind.

I discussed all the issues raised in the complaint in this meeting and was assured that they would look at all these issues with open mind and try to find solution as far as practical.



Now I have been informed by Superintendent Central Jail that their demand to move around in their own courtyard-requested-for-by-them-have-been-granted.

(2) So far interview was concerned they are allowed to meet their relatives whenever they come to meet them as per the Jail Manual. The accused are allowed the same duration for interview as other inmates which is 20 minutes but on request it is invariably extended by 10-15 minutes.

They are also produced before Court twice weekly through video-conferencing..

(3). The accused request for allowing them to use the facility of phone has not been allowed so far in view of their involvement in terrorist activities . The Government of Gujarat feels that this may be misused for fomenting terrorist activities. However they have access to canteen on par with other prisoner.

(4) As regarding late receipt of letters by the accused, I was informed during interaction with officials that since the letters received are in English or Urdu or Malayalam or other vernacular languages, therefore Jail Authority are required to send it to City Crime branch for getting scrutinized. This takes two to three weeks. The Home Secretary as well as the DGP promised to look if it can be reduced.

Now I have been informed so far the letters written in Hindi and Gujarati are concerned they are screened by Jail Authorities themselves and handed over to the recipient in a day or two..

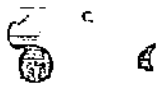
However for letters written in English or other languages are concerned they are required to be sent to Crime Branch which takes some time.

Generally if the letter is straightforward there is not much delay but at times if expression used is such that they give impression of code word then delay takes place.

However to avoid delay Central Jail authorities have requested the Crime Branch in charge of scrutiny to speed up the process of censoring and delivering the letters within two to three days and if possible depute an official two times a week at jail for the purpose of censoring letters.

(5). About books of choice which can be provided by friends and relatives the Jail Authority were apprehensive as book on Civil Engineering was used for making the tunnel for escape. Their contention was that there are many good books available in the Library which are read by other prisoners. The accused are also given religious and other books for reading as per their demand. Even the Courts had turned down this request of them in view of their background and allowed them dictionary only .

I pointed it out to them that this appears to be unreasonable and they may be allowed access to books of choice after due scrutiny through interview or postage ..



I have been informed by the Superintendent that they are now allowed to keep religious and social books with them in their cells received from their relatives at the time of interview or through postage after proper censoring by authorized jail official.

- (6). So far the complaint regarding food was concerned I inquired into it, I found that only one kitchen is functional which serves all prisoners. The accused are given the same food which is given to the other prisoners as per scale fixed by Govt. of Gujarat.

So far quality aspect and serving of Chappati made in afternoon at dinner time the complaint appears to have some merit. But they are not discriminated in any sense. The accused are given tea, breakfast and Lunch/Dinner as per the Jail Manual.

All the prisoners including these accused are served lunch between 10 to 11 o'clock in the morning and dinner between 4 to 5 o'clock in the evening.

Menu for lunch in morning include Roti, Vegetable (Subji), Dal and Rice and Menu in dinner include Roti, Vegetable (Subji) and Khichadi (Mixture of Rice and Mung-Dal).

Vegetables served are changed every day.

Roti are tested by Medical officer before being served.

In Jail Kitchen only vegetarian food is served as part of State policy so no exception can be made for them and they cannot be served non vegetarian food demanded by them.

- (7) The accused are supplied water from same tube well which is supplied to other jail inmates. But there are R.O. plants installed in the other parts of Jail which does not cover this ward.

And to this extent it was discriminatory verses other prisoners. I have been assured that a new R O plant will be shortly installed exclusively for these prisoners.

The Jail authorities have requested Police Housing Corp, Gandhinagar for installation of R.O. plants in this ward.

- (8). Hot Water is supplied to only to women, old and sick prisoner and not to everybody as a part of Jail policy

(9) During the religious festivals like Ramzan ID, Mahoram, the accused are allowed Namaz in the open space in the Yard. On such religious occasions all these accused get to gather in the open space in the Yard and celebrate their festivals

